DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 18/81-ALC2/2019 DATED 11.12.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 18/81 of Norms Committee-II for the year 2019-20 held on 11.12.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri B. C. Nayak, D.O.	DHI
2.	Shri K. S. Sodhi, AD (ME)	MSME
3.	Shri A. K. Mishra, AIA	MoS
4.	Shri V.C. Agarwal, (TEC-3)	Consultant
5.	Shri S. K. Bhatnagar,	Consultant
Officers in attendance		
1.	Shri Shobhit Gupta, Dy. DGFT	DGFT

i. Minutes of Meeting No. 16/81 held on13.11.2019 were circulated among all the members of the Committee on 28.11.2019. On receipt of comments, the minutes were finalised and uploaded on DGFT's website on 05.12.2019. The said minutes are unanimously approved.

Minutes of the cases discussed in the meeting are as under:

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

MEETING NUMBER: 18/81-ALC2/2019 **MEETING DATE:** 11.12.2019

1	**Case No.:1/23/81-ALC2/2017**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case has not yet been referred to PIC as decided in M. No.15 dated 30.10.2019. Therefore, the Committee directed to refer the case to PIC immediately. The case stands deferred.			

2	**Case No.:2/11/81-ALC2/2011**	Party Name: DELTA POWER SOLUTIONS INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Deferred
	Decision: The Committee considered the case as per agenda and MeitY informed that the applicant has not yet furnished the reply of deficiency letter dated 22.11.2011 followed by reminder dated 01.05.2012. Therefore, the Committee decided to wait for comments of MeitY. The case stands deferred.			

3	**Case No.:2/8/81-ALC2/2013**	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Rejected
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by reminders on 19.07.2019 & 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Ahmedabad. The case stands rejected.			

4	**Case No.:41/14/81-ALC2/2018**	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00759/AM19/	RLA File :10/24/040/00077/AM16/	Lic.No/Date:1010059340 10.12.2015	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MeitY vide email dated 06.12.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

SHOBHIT GUPTA
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	Case No.:32/14/81-ALC2/2018	Party Name: DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00750/AM19/	RLA File :10/24/040/00060/AM17/	Lic.No/Date:1010059610 19.09.2016	Deferred
5	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply was sent to MeitY for examination of the case on 17.09.2019 followed by 28.11.2019. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

	Case No.:10/11/81-ALC2/2018	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00626/AM19/	RLA File :04/24/040/00128/AM17/	Lic.No/Date:0410162481 09.11.2016	Deferred
6	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by final reminder on 13.05.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:283/14/81-ALC2/2018	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01001/AM19/	RLA File :10/24/040/00118/AM17/	Lic.No/Date:1010059735 15.03.2017	Deferred
7	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 16.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

	Case No.:159/14/81-ALC2/2018	Party Name: TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00877/AM19/	RLA File :07/24/040/00191/AM18/	Lic.No/Date:0710112310 26.10.2017	Deferred
8	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. To provide export quantity in number in addition to weight. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

SAURABH GUPTA
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9	**Case No.:7/21/81-ALC2/2017**	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 30.11.2019 has been received. Hence, the Committee decided to forward the applicant's reply to Consultant (TEC-3) for examination of the case. The case stands deferred.			

10	**Case No.:43/3/81-ALC2/2018**	Party Name: GRAVITA INDIA LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00120/AM19/	RLA File :13/24/040/00046/AM18/	Lic.No/Date:1310048823 04.01.2018	Withdrawn
	Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 28.11.2019 that the above AA has been **redeemed**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Jaipur. Case is withdrawn.			

11	**Case No.:362/14/81-ALC2/2018**	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01080/AM19/	RLA File :07/24/040/00296/AM18/	Lic.No/Date:0710112727 23.01.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.11.2019. However, the matter was deliberated in the meeting and the Committee decided to refer the case to DHI for examination as per advice of representative of the MSME. The case stands deferred.			

12	**Case No.:3/2/81-ALC2/2018**	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Deferred
	Decision: The Committee considered the case as per agenda and the representative of MSME informed that the reply of deficiency letter dated 03.06.2019 is deficient. Therefore, the Committee decided to ask again from the applicant to provide clarification for the deficiency as below mentioned as per advice of representative of MSME: 1. The weight of export item as mentioned in the condition-sheet is not matching with the export weight as mentioned in the reply letter (i.e. 159750 Kgs). The case stands deferred.			

SHOBHIT GUPTA
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	Case No.:34/5/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00242/AM19/	RLA File :34/24/040/00315/AM18/	Lic.No/Date:3410043899 19.02.2018	Rejected
13	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 03.06.2019 followed by reminders on 19.07.2019 & 12.09.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Vadodara. The case stands deferred.			

	Case No.:2/1/81-ALC2/2018	Party Name: KIRTANLAL STEEL PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00002/AM19/	RLA File :03/94/040/00878/AM18/	Lic.No/Date:0310820384 11.04.2018	Deferred
14	**Decision:** The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant did not reply the deficiency letter and requested to fix the ad-hoc norms on repeat basis. Consultant (TEC-3) also informed that the norms can't be fix on repeat basis & the applicant must give the reply to the deficiencies as mentioned below: 1. Size-wise export & corresponding import. Therefore, the Committee decided to ask from the applicant to provide clarification for the above mentioned deficiency. The case stands deferred.			

	Case No.:82/14/81-ALC2/2018	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
15	HQ File :01/81/050/00800/AM19/	RLA File :07/24/040/00011/AM19/	Lic.No/Date:0710113216 02.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to DHI for examination as per advice of representative of the MSME. The case stands deferred.			

	Case No.:114/3/81-ALC2/2018	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
16	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that MeitY has sought certain information from the applicant vide email dated 22.07.2019 followed by reminder dated 07.08.2019. However, MeitY was also reminded on 28.11.2019 for comments & no information has been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

SHOBHIT GUPTA
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17	**Case No.:87/14/81-ALC2/2018**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00805/AM19/	RLA File :07/24/040/00016/AM19/	Lic.No/Date:0710113297 17.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY for examination of the case on 16.09.2019 followed by a reminder on 28.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

18	**Case No.:126/5/81-ALC2/2018**	Party Name: SIEMENS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00334/AM19/	RLA File :03/95/040/00094/AM19/	Lic.No/Date:0310821041 17.05.2018	Withdrawn
	Decision: The Committee considered the case as per agenda and noted that the applicant vide email dated 10.12.2019 requested to **withdraw** the above AA. Therefore, the Committee decided to allow withdrawal of the case from the agenda under intimation to RA, Mumbai. Case is withdrawn.			

19	**Case No.:111/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00829/AM19/	RLA File :07/24/040/00084/AM19/	Lic.No/Date:0710113582 13.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by a reminder on 02.12.2019. However, no reply has been received yet. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.			

20	**Case No.:110/5/81-ALC2/2018**	Party Name: POLYNOVA INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00318/AM19/	RLA File :03/95/040/00089/AM19/	Lic.No/Date:0310822367 17.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 14.10.2019 followed by a reminder on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
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21	**Case No.:146/5/81-ALC2/2018**	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00354/AM19/	RLA File :32/24/040/00020/AM19/	Lic.No/Date:3210078574 18.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

22	**Case No.:122/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00840/AM19/	RLA File :07/24/040/00096/AM19/	Lic.No/Date:0710113626 24.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019. However, no reply has been received yet. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forth coming NC meeting. The case stands deferred.			

23	**Case No.:129/14/81-ALC2/2018**	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00847/AM19/	RLA File :07/24/040/00095/AM19/	Lic.No/Date:0710113625 24.07.2018	Deferred
	Decision: The Committee considered the case as per agenda. Consultant (TEC-3) informed that the applicant did not give reply of any query as asked in the deficiency letters instead they only sent a copy of application. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forth coming NC meeting. The case stands deferred.			

24	**Case No.:5/10/81-ALC2/2018**	Party Name: MODISON METALS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
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	Case No.:124/10/81-ALC2/2018	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	Deferred
25	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:42/10/81-ALC2/2018	Party Name: VARDHMAN IMPEX	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00523/AM19/	RLA File :05/24/040/00281/AM19/	Lic.No/Date:0510407475 08.08.2018	Deferred
26	**Decision:** The Committee considered the case as per agenda and noted that a team comprising officers of DGFT and DPIIT has been constituted to visit the factory premises of some applicants having same/similar products to study the manufacturing process and to ascertain wastages. Hence, the Committee decided to wait for report of the study group. The case stands deferred.			

	Case No.:130/14/81-ALC2/2018	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00848/AM19/	RLA File :07/24/040/00113/AM19/	Lic.No/Date:0710113742 23.08.2018	Deferred
27	**Decision:** The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by a reminder on 03.12.2019. However, no reply has been received yet. Therefore, the Committee decided to call the applicant for personal hearing to explain the case before Norms Committee in the forthcoming NC meeting. The case stands deferred.			

	Case No.:102/10/81-ALC2/2018	Party Name: LALBABA SEAMLESS TUBES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00583/AM19/	RLA File :02/24/040/00086/AM19/	Lic.No/Date:0210208674 04.09.2018	Deferred
28	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 03.06.2019 followed by reminders on 19.07.2019 & 02.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

SHOBHIT GUPTA
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29	**Case No.:105/10/81-ALC2/2018**	Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00586/AM19	RLA File :04/24/040/00051/AM19/	Lic.No/Date:0410164657 07.09.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 31.08.2019 followed by a reminder on 17.10.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information.

The case stands deferred.

30	**Case No.:112/10/81-ALC2/2018**	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00593/AM19/	RLA File :07/24/040/00150/AM19/	Lic.No/Date:0710113849 17.09.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.12.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73181900	Threaded Bolts Made out of Wire Of Stainless Steel Grade-A286	893.880 Kg	72230091	Wire of Stainless Steel Grade-A286 of diameter 6.33 mm	985 Kg

Note: The description of import item may be amended as "Wire of Stainless Steel Grade-A286 of diameter 6.33 mm".

RA concerned may take suitable consequential action accordingly.

31	**Case No.:4/10/81-ALC2/2018**	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00485/AM19/	RLA File :09/24/040/00295/AM19/	Lic.No/Date:0910066707 03.10.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on **repeat basis** as approved for **AA No. 0910066988 dated 20.12.2018 (for six items i.e. except import items at Sl. No. 3 & 8)** in meeting No. 10/81-ALC2/2019 dated 21.08.2019. The representative of DHI also recommended import of item at **Sl. No. 3 @ 1% wastage** & import of item at Sl. No. **8 as per GN-4.** Therefore, the following norms approved by the Committee:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269930	Transformer Core Alloy-Amorphous Electrical Steel Coils	1.035 Kgs/Kg content in the export product
2	76011040	Aluminium Wire Rods	1.01 Kgs/Kg content in the export product

SHOBHIT GUPTA
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3	76061190	Aluminium Sheet / Foil	1.01 Kgs/Kg content in the export product
4	27101990	Transformer Oil	Net to Net
5	48103910	Electrical Insulation Material - Kraft Paper	1.05 Kgs/Kg content in the export product
6	48089000	Press Boards	1.05 Kgs/Kg content in the export product
7	85049010	Off load Tap changer	Net to Net **under GN-4**
8	85049010	Tap switch knobs	As per **GN-4** with **accountability clause**

Note: Grade of steel to match in import & export.

RA concerned may take suitable consequential action accordingly.

	Case No.:156/14/81-ALC2/2018	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00874/AM19/	RLA File :07/24/040/00162/AM19/	Lic.No/Date:0710113957 04.10.2018	Deferred
32	**Decision:** The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by a reminder on 03.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:165/14/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00883/AM19/	RLA File :13/24/040/00107/AM19/	Lic.No/Date:1310049094 05.10.2018	Withdrawn
33	**Decision:** The Committee considered the case as per agenda and noted that the applicant informed vide email dated 28.11.2019 that the above AA has been **redeemed**. Therefore, the Committee decided to allow withdrawal of the case from the agenda under intimation to RA, Jaipur. Case is withdrawn.			

	Case No.:168/14/81-ALC2/2018	Party Name: R. R. PIGMENTS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00886/AM19/	RLA File :13/24/040/00102/AM19/	Lic.No/Date:1310049097 08.10.2018	Deferred
34	**Decision:** The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give last opportunity to the applicant for personal hearing to explain the case before Norms Committee. The case stands deferred.			

SHOBHIT GUPTA
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

35	**Case No.:22/11/81-ALC2/2018**	Party Name: BELDEN INDIA PVT.LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00638/AM19/	RLA File :31/83/040/00120/AM19/	Lic.No/Date:3110067220 30.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.06.2019 followed by reminders on 20.07.2019 & 02.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

36	**Case No.:180/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00898/AM19/	RLA File :07/24/040/00191/AM19/	Lic.No/Date:0710114090 01.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the reply of deficiency letter was submitted directly by the applicant to MeitY. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

37	**Case No.:202/14/81-ALC2/2018**	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00920/AM19/	RLA File :08/24/040/00246/AM19/	Lic.No/Date:0810143844 13.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.06.2019 followed by reminders on 24.07.2019 & 02.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

38	**Case No.:91/10/81-ALC2/2018**	Party Name: REFORM TOOLS PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00572/AM19/	RLA File :02/24/040/00119/AM19/	Lic.No/Date:0210208801 16.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

39	**Case No.:207/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00925/AM19/	RLA File :07/24/040/00229/AM19/	Lic.No/Date:0710114294 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 02.12.2019 was submitted directly to MeitY by the applicant. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

40	**Case No.:208/14/81-ALC2/2018**	Party Name: GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00926/AM19/	RLA File :07/24/040/00228/AM19/	Lic.No/Date:0710114295 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 02.12.2019 was submitted directly to MeitY by the applicant. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments. The case stands deferred.			

41	**Case No.:15/11/81-ALC2/2018**	Party Name: ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00631/AM19/	RLA File :02/24/040/00136/AM19/	Lic.No/Date:0210208861 20.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

42	**Case No.:231/14/81-ALC2/2018**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00949/AM19/	RLA File :02/24/040/00142/AM19/	Lic.No/Date:0210208903 07.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:378/14/81-ALC2/2018	Party Name: TRUFORM TECHNO PRODUCTS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01096/AM19/	RLA File :50/24/040/00027/AM19/	Lic.No/Date:5010002501 07.01.2019	Deferred
43	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 21.06.2019 followed by reminders on 05.09.2019 & 04.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:257/14/81-ALC2/2018	Party Name: VOESTALPINE VAE VKN INDIA P. LTD. (FORMERLY	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00975/AM19/	RLA File :05/24/040/00603/AM19/	Lic.No/Date:0510409464 24.01.2019	Deferred
44	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

	Case No.:261/14/81-ALC2/2018	Party Name: CMI ENERGY INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00979/AM19/	RLA File :05/23/040/00433/AM19/	Lic.No/Date:0510409502 29.01.2019	Deferred
45	**Decision:** The Committee considered the case as per agenda and noted that second deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 15.07.2019 followed by a reminder on 12.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:264/14/81-ALC2/2018	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00982/AM19/	RLA File :03/94/040/00931/AM19/	Lic.No/Date:0310826718 30.01.2019	Deferred
46	**Decision:** The Committee considered the case as per agenda and noted that the applicant's reply dated 04.12.2019 was refereed to Consultant (TEC-3) on 10.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:263/14/81-ALC2/2018	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00981/AM19/	RLA File :02/24/040/00160/AM19/	Lic.No/Date:0210208946 30.01.2019	Deferred
47	**Decision:** The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish the following information: 1. Certificate of analysis of the items. The case stands deferred.			

	Case No.:284/14/81-ALC2/2018	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01002/AM19/	RLA File :03/94/040/00976/AM19/	Lic.No/Date:0310826973 11.02.2019	Deferred
48	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Specification of thread casing of coupling. The case stands deferred.			

	Case No.:285/14/81-ALC2/2018	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01003/AM19/	RLA File :02/24/040/00166/AM19/	Lic.No/Date:0210208972 12.02.2019	Deferred
49	**Decision:** The Committee considered the case as per agenda and noted that the case was referred to MoS on 22.10.2019 for comments on rest of the items. However, the representative of MoS informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. The case stands deferred.			

	Case No.:290/14/81-ALC2/2018	Party Name: POONAM ENTERPRISES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01008/AM19/	RLA File :03/95/040/01088/AM19/	Lic.No/Date:0310827051 14.02.2019	Deferred
50	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 21.06.2019 followed by a reminder on 27.07.2019. However, no reply has been received yet. Therefore, the Committee decided to remind again the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:291/14/81-ALC2/2018	Party Name: TRAFOMEC INDIA PVT LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01009/AM19/	RLA File :07/24/040/00260/AM19/	Lic.No/Date:0710114552 14.02.2019	Deferred
51	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:295/14/81-ALC2/2018	Party Name: TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01013/AM19	RLA File :07/24/040/00267/AM19/	Lic.No/Date:0710114562 15.02.2019	Deferred
52	**Decision:** The Committee considered the case as per agenda and noted that MeitY has sought certain information from the applicant vide deficiency letter dated 22.08.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the reply of MeitY's deficiency letter No. 17(31)/2019-IPHW dated 22.08.2019. The case stands deferred.			

	Case No.:298/14/81-ALC2/2018	Party Name: DELTA ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01016/AM19/	RLA File :05/23/040/00504/AM19/	Lic.No/Date:0510409688 18.02.2019	Deferred
53	**Decision:** The Committee considered the case as per agenda and noted that MeitY has sought certain information from the applicant vide deficiency letter dated 25.06.2019 followed by reminder dated 09.08.2019. However, no information has been received so far. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

	Case No.:22/2/81-ALC2/2019	Party Name: PRECISION METALS	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01108/AM19/	RLA File :03/95/040/01266/AM19/	Lic.No/Date:0310827315 26.02.2019	Approved
54	**Decision:** The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to fix the ad-hoc norms **as applied** on the recommendation of the representative of MSME with the condition that: 1. **Grade of import & export item to match.** 2. **No overlapping of dimensions.** 3. **Diameter of import item should be greater than that of export item.** RA concerned may take suitable consequential action accordingly.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:383/14/81-ALC2/2018	Party Name: SINGHANIA ALU-FOIL CONTAINERS MANUFACTURING CO	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01101/AM19/	RLA File :05/24/040/00661/AM19/	Lic.No/Date:0510409786 26.02.2019	Rejected
55	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.06.2019 followed by reminders on 27.07.2019 & 03.12.2019. However, no reply has been received yet. Therefore, the Committee decided to **reject** the case under intimation to RA, Ahmedabad. The case stands rejected.			

	Case No.:388/14/81-ALC2/2018	Party Name: AXORA RESOURCES LIMITED.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01106/AM19/	RLA File :02/24/040/00181/AM19/	Lic.No/Date:0210209027 28.02.2019	Deferred
56	**Decision:** The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee directed to the representative to furnish the following information: 1. Certificate of analysis of the items. The case stands deferred.			

	Case No.:387/14/81-ALC2/2018	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
57	HQ File :01/81/050/01105/AM19/	RLA File :05/24/040/00690/AM19/	Lic.No/Date:0510409820 28.02.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.12.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

	Case No.:58/2/81-ALC2/2019	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
58	HQ File :01/81/050/01144/AM19/	RLA File :05/24/040/00709/AM19/	Lic.No/Date:0510409887 08.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 25.11.2019 was sent to MSME on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:86/2/81-ALC2/2019	Party Name: SATURN INDUSTRIES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/01172/AM19/	RLA File :07/24/040/00288/AM19/	Lic.No/Date:0710114695 22.03.2019	Deferred
59	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 14.10.2019 followed by a reminder on 03.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:2/2/81-ALC2/2019	Party Name: JINDAL SAW LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
60	HQ File :01/81/050/00002/AM20/	RLA File :05/23/040/00583/AM19/	Lic.No/Date:0510410092 29.03.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.12.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

	Case No.:22/18/81-ALC2/2019	Party Name: HIND ALUMINIUM INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00316/AM20/	RLA File :03/94/040/01125/AM19/	Lic.No/Date:0310828114 02.04.2019	Deferred
61	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:10/2/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00010/AM20/	RLA File :04/24/040/00284/AM19/	Lic.No/Date:0410165406 02.04.2019	Deferred
62	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:1/3/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00021/AM20/	RLA File :04/24/040/00003/AM20/	Lic.No/Date:0410165474 15.04.2019	Deferred
63	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MeitY was sent to the applicant on 25.09.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:6/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00026/AM20/	RLA File :29/24/040/00001/AM20/	Lic.No/Date:2910025392 16.04.2019	Deferred
64	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:7/3/81-ALC2/2019	Party Name: C.L.GUPTA EXPORTS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00027/AM20/	RLA File :29/24/040/00002/AM20/	Lic.No/Date:2910025393 16.04.2019	Deferred
65	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 03.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

	Case No.:17/3/81-ALC2/2019	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00037/AM20/	RLA File :34/24/040/00034/AM20/	Lic.No/Date:3410045082 26.04.2019	Deferred
66	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:15/5/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00064/AM20/	RLA File :03/94/040/00096/AM20/	Lic.No/Date:0310829026 14.05.2019	Deferred
67	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Specification of thread casing of coupling. The case stands deferred.			

	Case No.:28/5/81-ALC2/2019	Party Name: DISHA AUTO COMPONENTS PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00077/AM20/	RLA File :03/94/040/00121/AM20/	Lic.No/Date:0310829099 17.05.2019	Deferred
68	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Specification of thread casing of coupling. The case stands deferred.			

	Case No.:25/5/81-ALC2/2019	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00074/AM20/	RLA File :04/24/040/00027/AM20/	Lic.No/Date:0410165608 17.05.2019	Deferred
69	**Decision:** The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.11.2019. However, no reply has been received yet. Therefore, the Committee decided to remind the applicant for furnishing the requisite information. The case stands deferred.			

	Case No.:31/5/81-ALC2/2019	Party Name: OLECTRA GREENTECH LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00080/AM20/	RLA File :09/24/040/00056/AM20/	Lic.No/Date:0910067556 22.05.2019	Deferred
70	**Decision:** The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-1) on 04.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.: 47/5/81-ALC2/2019	Party Name: GESSMANN CONTROLLERS INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00096/AM20/	RLA File :07/24/040/00045/AM20/	Lic.No/Date:0710114993 31.05.2019	Approved
71	**Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.12.2019 given by Consultant (TEC-3) as under: 1. The quantity of import items, **which are in numbers**, may be allowed on **net to net basis as per GN-4.** 2. The quantity of import items, **which are in meter**, may be allowed on **net plus 1% wastage.** RA concerned may take suitable consequential action accordingly.			

	Case No.:139/14/81-ALC2/2019	Party Name: TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00237/AM20/	RLA File :07/24/040/00108/AM20/	Lic.No/Date:0710115408 09.09.2019	Deferred
72	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:143/14/81-ALC2/2019	Party Name: FCI OEN CONNECTORS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00241/AM20/	RLA File :07/24/040/00130/AM20/	Lic.No/Date:0710115430 13.09.2019	Deferred
73	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:144/14/81-ALC2/2019	Party Name: NU-CORK PRODUCTS(P) LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00242/AM20/	RLA File :05/24/040/00339/AM20/	Lic.No/Date:0510411850 16.09.2019	Deferred
74	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

75	**Case No.:145/14/81-ALC2/2019**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00243/AM20/	RLA File :07/24/040/00126/AM20/	Lic.No/Date:0710115434 16.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

76	**Case No.:146/14/81-ALC2/2019**	Party Name: KIRPA IMPEX	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00244/AM20/	RLA File :05/23/040/00227/AM20/	Lic.No/Date:0510411862 17.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a team comprising officers of DGFT and DPIIT has been constituted to visit the factory premises of some applicants having same/similar products to study the manufacturing process and to ascertain wastages. Hence, the Committee decided to wait for report of the study group. The case stands deferred.			

77	**Case No.:147/14/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00245/AM20/	RLA File :05/23/040/00236/AM20/	Lic.No/Date:0510411870 18.09.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to allow **description of import items & quantities per SION C-593** as per written comments dated 06.12.2019 given by Consultant (TEC-3). RA concerned may take suitable consequential action accordingly.			

78	**Case No.:148/14/81-ALC2/2019**	Party Name: SCHNEIDER ELECTRIC INDIA PVT LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00246/AM20/	RLA File :07/24/040/00137/AM20/	Lic.No/Date:0710115451 19.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

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79	**Case No.:149/14/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00247/AM20/	RLA File :04/24/040/00078/AM20/	Lic.No/Date:0410166096 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

80	**Case No.:151/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00249/AM20/	RLA File :34/24/040/00191/AM20/	Lic.No/Date:3410045466 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

81	**Case No.:152/14/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00250/AM20/	RLA File :34/24/040/00190/AM20/	Lic.No/Date:3410045467 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

82	**Case No.:153/14/81-ALC2/2019**	Party Name: R R KABEL LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00251/AM20/	RLA File :03/95/040/00607/AM20/	Lic.No/Date:0310831699 23.09.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 12 of Standard Deficiency Format. 2. Name of specific polymer in import item at Sl. No. 3. 3. Catalogue & function of import item at Sl. No. 4. The case stands deferred.			

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	Case No.:154/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00252/AM20/	RLA File :03/95/040/00606/AM20/	Lic.No/Date:0310831700 23.09.2019	Deferred

83 **Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 12 of Standard Deficiency Format.
2. Name of specific polymer in import item at Sl. No. 3.
3. Catalogue & function of import item at Sl. No. 4.

The case stands deferred.

	Case No.:155/14/81-ALC2/2019	Party Name: R R KABEL LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00253/AM20/	RLA File :03/95/040/00623/AM20/	Lic.No/Date:0310831701 23.09.2019	Approved

84 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 06.12.2019 given by Consultant (TEC-3) as under:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85444930	Rubber Insulated HV Industrial Cables, Copper Conductor, Unarmoured 1100 Volts Net Content: Copper Wire Rod-113790.00 KGS, Thermoplastic Rubber Granules-20056.00 KGS	243.000 Kilometer	1	74081190	Copper Wire Rod	114928 Kgs including 1% wastage
			2	40027000	Thermoplastic Rubber Granules	21058 Kgs including 5% wastage

RA concerned may take suitable consequential action accordingly.

	Case No.:157/14/81-ALC2/2019	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00255/AM20/	RLA File :04/24/040/00099/AM20/	Lic.No/Date:0410166100 23.09.2019	Approved

85 **Decision:** The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.12.20019 given by Consultant (TEC-3) as under:

ITCHS Code	Import Item	Recommended Quantity
74081190	8mm Continous Cast Copper Wire Rod	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

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86	**Case No.:160/14/81-ALC2/2019**	Party Name: KRYFS POWER COMPONENTS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00258/AM20/	RLA File :03/94/040/00475/AM20/	Lic.No/Date:0310831798 25.09.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

87	**Case No.:159/14/81-ALC2/2019**	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00257/AM20/	RLA File :04/24/040/00102/AM20/	Lic.No/Date:0410166105 25.09.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

88	**Case No.:162/14/81-ALC2/2019**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00260/AM20/	RLA File :05/23/040/00246/AM20/	Lic.No/Date:0510411963 26.09.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.12.20019 given by Consultant (TEC-3) as under:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	74081190	Copper Wire Rod / CC Rod (EC Grade) (99.99 % Purity Electrolytic Grade)	1.01 Kgs/Kg content in the export product
2	39019090	XLPE Compound / Crosslinkable Polyethylene Compound Of Relevant Grade	1.05 Kgs/Kg content in the export product
3	39041090	PVC Resin	1.05 Kgs/Kg content in the export product
4	28258000	Antimony Trioxide	1.05 Kgs/Kg content in the export product
5	72179099	Galvanised Steel wire / G. I. Wire	1.02 Kgs/Kg content in the export product
6	68149090	Glass Mica Tape	1.02 Kgs/Kg content in the export product
7	74101100	Copper Tape (Electrolytic High Conductivity Grade)	1.01 Kgs/Kg content in the export product

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8	76051100	Aluminium Wire Rod (Electrolytic Grade)	1.01 Kgs/Kg content in the export product
9	39199090	Semi Conductive Water Blocking Tape / Water Blocking Tape	1.02 Sq. mtr/Sq. mtr content in the export product
10	39019090	HDPE (High Density Polyethylene)	1.05 Kgs/Kg content in the export product
11	39089090	Nylon Compound Of Relevant Grade	1.05 Kgs/Kg content in the export product
12	40027000	Ethylene Propylene Rubber (EPDM/EPR)	1.05 Kgs/Kg content in the export product

Note:

1. **The word "Copper Foil" may be deleted from the description of the import item at Sl. No. 7.**
2. **Grade of steel to match in import & export.**

RA concerned may take suitable consequential action accordingly.

89	**Case No.:163/14/81-ALC2/2019**	Party Name: P.M. ELECTRO AUTO PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00261/AM20/	RLA File :03/95/040/00624/AM20/	Lic.No/Date:0310831874 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

90	**Case No.:164/14/81-ALC2/2019**	Party Name: TPM DEPOT	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00262/AM20/	RLA File :31/83/040/00091/AM20/	Lic.No/Date:3110067545 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 06.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

91	**Case No.:165/14/81-ALC2/2019**	Party Name: AUSA MEDICAL DEVICES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00263/AM20/	RLA File :07/24/040/00142/AM20/	Lic.No/Date:0710115498 30.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

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92	**Case No.:167/14/81-ALC2/2019**	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00265/AM20/	RLA File :02/24/040/00098/AM20/	Lic.No/Date:0210209466 30.09.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

93	**Case No.:166/14/81-ALC2/2019**	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00264/AM20/	RLA File :07/24/040/00147/AM20/	Lic.No/Date:0710115502 01.10.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.
The case stands deferred.

94	**Case No.:168/14/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00266/AM20/	RLA File :04/24/040/00107/AM20/	Lic.No/Date:0410166131 03.10.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 11.12.2019 given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85444999	Earthing Cable Copper Conductor 1C X 50 Sq. mm	50000.000 Meter	74081190	8mm Continuous Cast Copper Wire Rod	1.01 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

95	**Case No.:171/14/81-ALC2/2019**	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00269/AM20/	RLA File :31/83/040/00093/AM20/	Lic.No/Date:3110067552 07.10.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 11.12.2019 given by Consultant (TEC-3). (Copy enclosed).

RA concerned may take suitable consequential action accordingly.

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	Case No.:4/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00273/AM20/	RLA File :03/95/040/00694/AM20/	Lic.No/Date:0310832139 10.10.2019	Deferred
96	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:5/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00274/AM20/	RLA File :03/95/040/00693/AM20/	Lic.No/Date:0310832140 10.10.2019	Deferred
97	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:6/15/81-ALC2/2019	Party Name: PARAM INDUSTRIES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00275/AM20/	RLA File :03/95/040/00691/AM20/	Lic.No/Date:0310832141 10.10.2019	Deferred
98	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:2/15/81-ALC2/2019	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
99	HQ File :01/81/050/00271/AM20/	RLA File :03/95/040/00652/AM20/	Lic.No/Date:0310832132 10.10.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments dated 09.12.2019 given by Consultant (TEC-3). (Copy enclosed). RA concerned may take suitable consequential action accordingly.			

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100	**Case No.:3/15/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00272/AM20/	RLA File :03/95/040/00618/AM20/	Lic.No/Date:0310832137 10.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

101	**Case No.:1/15/81-ALC2/2019**	Party Name: YASH METAL IMPEX PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00270/AM20/	RLA File :03/95/040/00669/AM20/	Lic.No/Date:0310832122 10.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

102	**Case No.:9/15/81-ALC2/2019**	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00278/AM20/	RLA File :07/24/040/00153/AM20/	Lic.No/Date:0710115555 11.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to MeitY on 23.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to remind MeitY for expediting the comments. The case stands deferred.			

103	**Case No.:8/15/81-ALC2/2019**	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00277/AM20/	RLA File :05/24/040/00346/AM20/	Lic.No/Date:0510412078 11.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

SHOBHIT GUPTA
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

104	**Case No.:7/15/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00276/AM20/	RLA File :04/24/040/00109/AM20/	Lic.No/Date:0410166153 11.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Net weight of export product. 2. Wastage calculation sheet. 3. Detailed process-wise wastage. 4. Material balance in term of weight between import & export. 5. List of consumable & their value in terms of percentage of FoB value. 6. List of components. 7. Net weight of FRP in export product. The case stands deferred.			

105	**Case No.:10/15/81-ALC2/2019**	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00279/AM20/	RLA File :04/24/040/00108/AM20/	Lic.No/Date:0410166158 11.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Net weight of export product. 2. Wastage calculation sheet. 3. Detailed process-wise wastage. 4. Material balance in term of weight between import & export. 5. List of consumable & their value in terms of percentage of FoB value. 6. List of components. 7. Net weight of FRP in export product. The case stands deferred.			

106	**Case No.:11/15/81-ALC2/2019**	Party Name: SHIVAM IRON AND STEEL COMPANY LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00280/AM20/	RLA File :02/24/040/00099/AM20/	Lic.No/Date:0210209475 14.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

SHOBHIT GUPTA
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:14/15/81-ALC2/2019	Party Name: AXORA RESOURCES LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00283/AM20/	RLA File :02/24/040/00101/AM20/	Lic.No/Date:0210209479 15.10.2019	Deferred
107	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:12/15/81-ALC2/2019	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00281/AM20/	RLA File :03/94/040/00544/AM20/	Lic.No/Date:0310832237 15.10.2019	Deferred
108	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:13/15/81-ALC2/2019	Party Name: GUJARAT COPPER ALLOYS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00282/AM20/	RLA File :03/94/040/00545/AM20/	Lic.No/Date:0310832238 15.10.2019	Deferred
109	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:15/15/81-ALC2/2019	Party Name: METALIC IMPRESSIONS (INDIA)PVT LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00284/AM20/	RLA File :05/24/040/00386/AM20/	Lic.No/Date:0510412116 15.10.2019	Deferred
110	**Decision:** The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1): 1. Exact size of import item & export item. 2. Layout sheet of manufacturing process. 3. Justification for 15% wastage claimed. The case stands deferred.			

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Dy. Director General of Foreign Trade
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

111	**Case No.:16/15/81-ALC2/2019**	Party Name: BAOSTEEL INDIA COMPANY PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00285/AM20/	RLA File :03/94/040/00555/AM20/	Lic.No/Date:0310832264 16.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, email was sent on 24.10.2019 & 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

112	**Case No.:1/18/81-ALC2/2019**	Party Name: MODISON METALS LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00295/AM20/	RLA File :03/95/040/00712/AM20/	Lic.No/Date:0310832497 30.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of DHI: 1. To provide export quantity in number in addition to quantity in weight. 2. Sl. No. 5 & 11 of the Standard Deficiency Format. 3. The calculation of the export product should be supported by the dimensional drawing. The case stands deferred.			

113	**Case No.:6/18/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00300/AM20/	RLA File :02/24/040/00112/AM20/	Lic.No/Date:0210209524 31.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

114	**Case No.:2/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00296/AM20/	RLA File :34/24/040/00224/AM20/	Lic.No/Date:3410045571 31.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

115	**Case No.:4/18/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00298/AM20/	RLA File :03/95/040/00729/AM20/	Lic.No/Date:0310832528 31.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

116	**Case No.:5/18/81-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00299/AM20/	RLA File :03/95/040/00741/AM20/	Lic.No/Date:0310832533 31.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to DPIIT on 05.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

117	**Case No.:7/18/81-ALC2/2019**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00301/AM20/	RLA File :05/23/040/00296/AM20/	Lic.No/Date:0510412323 01.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

118	**Case No.:8/18/81-ALC2/2019**	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00302/AM20/	RLA File :05/23/040/00295/AM20/	Lic.No/Date:0510412320 01.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

119	**Case No.:3/18/81-ALC2/2019**	Party Name: JAYACHANDRAN ALLOYS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00297/AM20/	RLA File :32/24/040/00069/AM20/	Lic.No/Date:3210079201 01.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

120	**Case No.:9/18/81-ALC2/2019**	Party Name: NUCON AMETRA ELECTRONICS SYSTEMS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00303/AM20/	RLA File :09/24/040/00389/AM20/	Lic.No/Date:0910068160 05.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

121	**Case No.:10/18/81-ALC2/2019**	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00304/AM20/	RLA File :05/23/040/00304/AM20/	Lic.No/Date:0510412390 06.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

122	**Case No.:11/18/81-ALC2/2019**	Party Name: ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00305/AM20/	RLA File :05/23/040/00299/AM20/	Lic.No/Date:0510412421 07.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

123	**Case No.:12/18/81-ALC2/2019**	Party Name: UNIVERSAL CABLES LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00306/AM20/	RLA File :11/24/040/00003/AM20/	Lic.No/Date:1110028635 07.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

124	**Case No.:13/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00307/AM20/	RLA File :05/23/040/00307/AM20/	Lic.No/Date:0510412430 08.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

125	**Case No.:14/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00308/AM20/	RLA File :05/23/040/00303/AM20/	Lic.No/Date:0510412438 08.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

126	**Case No.:15/18/81-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00309/AM20/	RLA File :34/24/040/00204/AM20/	Lic.No/Date:3410045592 11.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

127	**Case No.:19/18/81-ALC2/2019**	Party Name: DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00313/AM20/	RLA File :02/24/040/00117/AM20/	Lic.No/Date:0210209544 13.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

128	**Case No.:16/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00310/AM20/	RLA File :34/24/040/00232/AM20/	Lic.No/Date:3410045603 13.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

129	**Case No.:18/18/81-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00312/AM20/	RLA File :03/95/040/00767/AM20/	Lic.No/Date:0310832749 13.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

130	**Case No.:20/18/81-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00314/AM20/	RLA File :34/24/040/00246/AM20/	Lic.No/Date:3410045611 14.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:17/18/81-ALC2/2019	Party Name: PEARL INSULATIONS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00311/AM20/	RLA File :07/24/040/00177/AM20/	Lic.No/Date:0710115682 14.11.2019	Deferred
131	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:21/18/81-ALC2/2019	Party Name: JAIN FGL METAL INDUSTRIES	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00315/AM20/	RLA File :04/24/040/00128/AM20/	Lic.No/Date:0410166275 15.11.2019	Deferred
132	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.:23/18/81-ALC2/2019	Party Name: DEWAN & SONS	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00317/AM20/	RLA File :05/23/040/00288/AM20/	Lic.No/Date:0510412532 18.11.2019	Deferred
133	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

	Case No.: 25/18/81-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00319/AM20/	RLA File :34/24/040/00250/AM20/	Lic.No/Date:3410045621 19.11.2019	Approved
134	**Decision:** The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by MSME:			

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85441190	Wound Bobbin With Coil	400000.00 Number	1	85361090	**Relevant** Tab Terminal Part No. 6540189	As per GN-4

SHOBHIT GUPTA
Dy. Director General of Foreign Trad
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Udyog Bhawan, New Delhi

	Cover AL Item No. 61106242		2	85361090	**Relevant** Tab Terminal Part No. 6540190	As per GN-4
			3	85361090	**Relevant** Tab Terminal Part No. 6540191	As per GN-4
			4	85365090	**Relevant** Thermo Protector Switch Part No.41736	As per GN-4
			5	39269099	**Relevant** Thermo Protector Cover Part No. 4800381	As per GN-4
			6	39269099	Shrink Tube Part No. 52147	Net to net basis
			7	39021000	Latamid 6.6 H2G25-V0CT1 (Polypropylene) Part No. 25029	1.05 Kgs/Kg content in the export product
			8	39021000	Latene 7 H2 W V0 NAT (Polypropylene) Part No. 25078	1.05 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

135	**Case No.:24/18/81-ALC2/2019**	Party Name: PRIYANKA INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00318/AM20/	RLA File :05/24/040/00484/AM20/	Lic.No/Date:0510412547 19.11.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

136	**Case No.:30/18/81-ALC2/2019**	Party Name: ALUTOP	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00324/AM20/	RLA File :07/24/040/00186/AM20/	Lic.No/Date:0710115721 21.11.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

137	**Case No.:26/18/81-ALC2/2019**	Party Name: LASER POWER & INFRA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00320/AM20/	RLA File :02/24/040/00115/AM20/	Lic.No/Date:0210209555 21.11.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

138	**Case No.:27/18/81-ALC2/2019**	Party Name: LEADSTONE ENERGY LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00321/AM20/	RLA File :02/24/040/00121/AM20/	Lic.No/Date:0210209560 21.11.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application.

The case stands deferred.

139	**Case No.:29/18/81-ALC2/2019**	Party Name: SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00323/AM20/	RLA File :04/24/040/00129/AM20/	Lic.No/Date:0410166293 21.11.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 11.12.2019 given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85444999	PVC Earthing Cable (Copper Conductor) 1C X 25 Sq mm	7000.000 Meter	74081190	8mm Continous Cast Copper Rod	1.01 Kgs/Kg content in the export product
85444999	PVC Earthing Cable (Copper Conductor) 1C X 70 Sq mm	12000.000 Meter			

RA concerned may take suitable consequential action accordingly.

140	**Case No.:28/18/81-ALC2/2019**	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00322/AM20/	RLA File :08/24/040/00264/AM20/	Lic.No/Date:0810146629 22.11.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.

141	**Case No.:31/18/81-ALC2/2019**	Party Name: RAJHANS METALS PVT. LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00325/AM20/	RLA File :24/24/040/00036/AM20/	Lic.No/Date:2410042932 22.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 09.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

142	**Case No.:32/18/81-ALC2/2019**	Party Name: JINDAL SAW LIMITED	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00326/AM20/	RLA File :05/23/040/00317/AM20/	Lic.No/Date:0510412635 25.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that a copy of application was sent to Consultant (TEC-3) on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. The case stands deferred.			

143	**Case No.:36/18/81-ALC2/2019**	Party Name: AKSHAY ALUMINIUM ALLOYS (P) LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00330/AM20/	RLA File :05/23/040/00331/AM20/	Lic.No/Date:0510412654 26.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

144	**Case No.:37/18/81-ALC2/2019**	Party Name: NAMO ALLOYS PVT LTD	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
	HQ File :01/81/050/00331/AM20/	RLA File :05/24/040/00505/AM20/	Lic.No/Date:0510412655 26.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the applicant and in this regard, an email was sent on 05.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Case No.:33/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
145	HQ File :01/81/050/00327/AM20/	RLA File :31/83/040/00112/AM20/	Lic.No/Date:3110067607 26.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination & comments as per advice of Consultant (TEC-3). The case stands deferred.			

	Case No.:34/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
146	HQ File :01/81/050/00328/AM20/	RLA File :31/83/040/00113/AM20/	Lic.No/Date:3110067608 26.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination & comments as per advice of Consultant (TEC-3). The case stands deferred.			

	Case No.:35/18/81-ALC2/2019	Party Name: THYSSENKRUPP ELECTRICAL STEEL INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2019 11.12.2019	**Status:**
147	HQ File :01/81/050/00329/AM20/	RLA File :31/83/040/00111/AM20/	Lic.No/Date:3110067609 26.11.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to refer the case to Consultant (SKB) for examination & comments as per advice of Consultant (TEC-3). The case stands deferred.			

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

OFFLINE CASES

Sl. No.	Party's Name	HQ/RA File No.	Case History	Decision	Status
R1	VOITH HYDRO PRIVATE LIMITED 0510397430 Dated: 28.01.2016	01/81/050/00517/AM16/ 05/24/040/00530/AM16/	The case was rejected in M. No. 26/81 dated 21.03.2017 due to non-submission of reply of deficiency letter dated 01.11.2016. The applicant vide letter dated 16.08.2019 furnished reply to DHI deficiency letter dated 01.11.2016 and requested for ratification of ad-hoc norms. The representation was referred to DHI on 29.10.2019. The case was last considered in Meeting No. 15/81 dt. 30.10.2019. The representative of DHI requested to send again the complete set of application to DHI for examination of the case.	The representative of DHI informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	Deferred
R2	HAVELLS INDIA LTD. 0510391800 dated 29.10.2014	01/81/050/00469/AM15/ 05/23/040/00332/AM15/	The case was rejected in M. No.9/81 dated 11.08.2015 due to non-submission of reply of deficiency letter dated 11.05.2015. The applicant vide letter dated 03.01.2019 has requested for ratification of the norms. The case was last considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case has been referred to DPIIT on 23.10.2019. It may be noted that the applicant has not deposited composition fee and reply to DPIIT's deficiency letter dated 11.05.2015. The case was last considered in M. No. 15/81 dt. 30.10.2019, the Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case along with reply of deficiency letter dated 11.05.2019. As per NC decision, Composition fee along with a copy of D/L dt. 11.05.2015 have been sent to applicant via email dt. 30.10.2019. However, no information has been received yet.	The Committee decided to wait for the applicant's reply.	Deferred
R3	ANAND ARC LIMITED 0310819142	01/81/050/00007/AM19/ 03/94/040/0091	The case was rejected in M. No. 02/81 dated 29.05.2018 on the ground that there is no correlation	The Committee considered the case as	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	dated 14.02.2018	4/AM18/	of between import and export items mentioned in the AA. The applicant vide letter dated 02.03.2019 has requested for ratification of ad-hoc norms and stated that the company is manufacturing of welding consumable products as per AWS standard. All products are manufactured in accordance with American welding standard (AWS) and export throughout the world. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination and called the applicant for personal hearing. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 24.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and the Committee was noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email was sent on 28.11.2019 to attend PH on 11.12.2019.	per agenda and noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give last opportunity to the applicant for **personal hearing** to explain the case before Norms Committee.	
R4	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00325/AM12/ 07/24/040/00258/AM12/	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicant vide letter dated 01.05.2019 has furnished reply and requested to ratify the ad-hoc norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI. As per decision of	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to DHI immediately.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			meeting no. 12/81 dt. 18.09.2019, the case was referred to DHI on 25.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019, the representative of DHI requested to send again the complete set of application to DHI for examination of the case. However, the set of application has not yet been sent to DHI.		
R5	MEHTA TUBES LIMITED 0310813091 dated 05.05.2017	01/81/050/00138/AM18/ 03/95/040/01040/AM17/	The case was rejected in M. No.2/81 dated 29.05.2018 due to non-submission of reply of DIPP deficiency letter dated 09.08.2017. The applicant vide letter dated 18.04.2019 furnished the reply and requested to ratify the ad-hoc norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and the Committee noted that the request was received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case. An email was sent to applicant on 29.10.2019. The applicant via email dt. 30.10.2019 furnished a copy of composition fee receipt of Rs.5000/- deposited on 30.09.2019.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: 47011/306/2019-TSW dated 25.11.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R6	Valco Industries Ltd. 2210011493 Dated 10.06.2011	01/81/050/00035/AM18/ 22/21/040/00034/AM12/	The case was withdrawn in M. No. 3/81-ALC2/2017 dated 02.05.2017 on the ground that the import of aluminium scrap is not allowed as per SION. The applicant vide letter dated 26.12.2017 had requested for correction of wrong input description on shipping bill and Personal Hearing. The case was considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019. PH letter send on 18.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: 47011/310/2019-TSW dated 25.11.2019. (Copy enclosed) The Committee did not take a call on the request for condonation of wrong inputs description on Shipping Bills as it does not fall in Committee's decision. RA concerned may take suitable consequential action	Approved

S. ROHIT GUPTA
By: Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email sent on 28.11.2019 to the applicant to attend PH on 11.12.2019.	accordingly.	
R7	COSMOS ENGITECH PVT LTD. 3410042745 dated 09.12.2016	(Part file) 01/81/050/00606/AM17/ 34/24/040/00244/AM17/	The case was rejected in M. No. 2/81-ALC2/2018 dated 29.05.2018 due to non-submission of reply to DIPP deficiency letter dated 08.08.2017. The applicant vide letter dated 28.12.2018 has furnished reply and requested to ratify the norms. The case was considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and the Committee was noted that the case was under examination as informed by the representative of DPIIT in the meeting.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: 47011/96/2019-TSW dated 27.11.2019 as under:	Approved

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
76169990	Other Articles of Aluminium Other Articles of Aluminium	9338.000 Kg	76061200	Aluminium Alloy Plate 6082 T6 Aluminium Plate	1.02 Kgs/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

R8	GRAVITA INDIA LIMITED 1310048372 dated 09.09.2016	01/81/050/00364/AM17/ 13/24/040/00022/AM17/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter dated 04.09.2018. The applicant vide letter dated 13.02.2019 had not furnished the reply of deficiency letter & requested to ratify the norms on repeat basis. The case was considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. As per NC decision, an email dated 18.10.2019 sent to the applicant to attend PH on 30.10.2019 & nobody was appeared for personal hearing. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call again the applicant for	The Committee considered the case as per agenda and noted that the applicant vide email dated 28.11.2019 informed that the subject AA has been **redeemed**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA, Jaipur. The case is withdrawn.	Withdrawn

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			PH. As per NC decision, an email dated 28.11.2019 was sent to applicant to attend PH on 11.12.2019.		
R9	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050/00096/AM19/ 11/24/040/00006/AM18/	The case was ratified in M. No.5/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide their U. O. No.DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DHI. The case was last considered in M. No. 15/81 dt. 30.10.2019 and the Committee was noted that the case was not referred to DHI for examination as decided in M. No. 12/81 dated 18.09.2019. Therefore, the Committee directed to refer the case to DHI for comments immediately. However, the case has not yet been referred to DHI for examination as decided in meeting no. 15/81 dt. 30.10.2019.	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to DHI immediately.	Deferred
R10	BHARAT HEAVY ELECTRICALS LIMITED 1110028321 dated 12.01.2018	01/81/050/00097/AM19/ 11/24/040/00007/AM18/	The case was ratified in M. No.5/81-ALC2/2018 dated 10.10.2018 as per DHI written comments vide U. O. No.3/58/2014-TSW(B). The applicant via mail dated 06.12.2018 requested for revision of norms for allowing deemed export benefit for rejected import item at Sl. No. 08 and with literature and technical write-up. The case was considered in meeting no. 12/81 dt. 18.09.2019 and decided to refer the case to DHI for examination and call the applicant for personal hearing. The case was last considered in M. No. 15/81 dt. 30.10.2019 and the Committee noted that the case was not referred to DHI for examination as decided in M. No. 12/81 dated 18.09.2019. Therefore, the Committee directed to refer the case to DHI for comments immediately and call the applicant for personal hearing. As per NC decision, an email dated 28.11.2019 was sent to applicant to attend PH on 11.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to fix the ad-hoc norms on the recommendation of the representative of DHI as under: 1. The quantity of import item at Sl. No. 8 May be allowed as per GN-4. **Note: The decision for rest of the import items will remain unchanged as decided in M. No. 05/81-ALC2/2018 dated 10.10.2018.** RA concerned may take suitable consequential action accordingly.	Approved
R11	BHARAT HEAVY ELECTRICALS	01/81/050/00492/AM09/ 11/24/040/000	The case was ratified in M. No. 18/81 dated 04.08.2009 as per written comments of DHI vide U. O. No.	The Committee considered the case as per agenda and heard the applicant's	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	LIMITED 1110018794 dated 27.10.2008	24/AM09/	3(7)/2009/TSW(B)/334 dated 19.08.2009. The applicant vide letter dated 09.07.2018 has requested for revision of norms on actual import/utilization for import items at Sl. No. 3, 4, 9, 17, 20, 21, 24, 43 and 55 with justification. The case was last considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision email dated 28.11.2019 sent to applicant requesting them to attend PH on 11.12.2019.	representative during personal hearing. However, the Committee decided to refer the matter to DHI for further examination of the case. The case stands deferred.	
R12	TUBEX INDIA 0510400849 dated 19.12.2016	01/81/050/00544/AM17/ 05/24/040/00459/AM17/	The case was rejected in M. No.8/81-ALC2/2017 dated 11.07.2017 due to non-submission of reply of deficiency letter dated 14.02.2017 as raised by DIPP vide U. O. No. 12/5/2017-TSW/103 dated 24 /01/2017. This case was considered in M. No. 12/81 dt. 18.09.2019 and the Committee noted that the applicant was not furnished the reply of deficiency letter dated 14.02.2017. As per NC decision, an email was sent to the applicant on 22.10.2019 along with D/L dt. 14.02.2017. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the reply of the applicant. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R13	EVERSENDAI CONSTRUCTION PRIVATE LIMITED 0410163235 Dated 15.06.2017	01/81/050/00205/AM18/ 04/24/040/00053/AM18/	The case was rejected in M. No.18/81-ALC2/2017 dated 21.11.2017 due to non-submission of reply of deficiency letter dated 21.08.2017 as raised by DIPP vide UO No. 12/57/2017-TSW/155 dated 25/07/2017. The applicant vide letter dated 05.12.2017 & 23.08.2019 had furnished reply and requested to ratify the norms. The case was considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was last considered in M. No. 15/81 dt.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: 47011/307/2019-TSW dated 03.12.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			30.10.2019 and it was noted that the case was under examination as informed by representative of DPIIT informed in the meeting.		
R14	EVERSENDAI CONSTRUCTION PRIVATE LIMITED 0410163236 Dated 15.06.2017	01/81/050/00204/AM18/ 04/24/040/00054/AM18/	The case was rejected in M. No. 18/81-ALC2/2017 dated 21.11.2017 due to non-submission of reply of deficiency letter dated 21.08.2017 as raised by DIPP vide UO No. 12/57/2017-TSW/155 dated 25/07/2017. The applicant vide letter dated 05.12.2017 & 23.08.2019 had furnished reply and requested to ratify the norms. The case was considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was under examination as informed by representative of DPIIT informed in the meeting.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide U. O. No.: 47011/307/2019-TSW dated 03.12.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved
R15	SHINKWANG ELECTRONICS PRIVATE LIMITED 0510339369 dated 23.11.2012	01/81/050/00419/AM13/ 05/24/040/00313/AM13/	The case was rejected in M. No. 15/81-ALC2/2013 dated 08.10.2013 due to non-submission of reply to MSME deficiency letter vide U. O. No. 30(294)2011-ME dated 26.2.2013. The applicant vide letter dated 10.09.2019 has requested to ratify the norms. However, the applicant had not furnished reply to deficiency letter. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask to deposit composition fee of Rs.5000/- as the request has been received beyond 90 days from the date of uploading the NC decision on DGFT website. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the main file was not available. Therefore, the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. As per NC decision, Composition fee along with copy of D/L dt. 26.02.2013 was sent to the applicant via email dt. 30.10.2019. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

R16	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/00580/AM11/ 34/24/040/00133/AM06/	The case was considered in Offline Agenda in M. No. 32/81 dated 25.10.2011. NC decided to reject the request of firm to allow import of Alloy Steel Coil as the above licence is issued under SION and inputs are allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in M. No.14/81 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned Norms Committee for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 has enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for personal hearing to explain the case along with copies of shipping bills. As per NC decision, an email dated 18.10.2019 was sent to the applicant to attend PH on 30.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that nobody was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. As per NC decision, an email dated 28.11.2019 was sent again to applicant to attend PH on 11.12.2019.	The Committee considered the case as per agenda and the applicant's representative was unable to explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. The case stands deferred.	Deferred
R17	NSIL EXPORTS LIMITED 5610004970 dated 08.08.2016	01/81/050/00300/AM17/ 56/24/040/00025/AM17/	The case was rejected in M. No. 7/81-ALC2/2018 dated 29.11.2018 on the ground that no information was received from the applicant regarding license amendment sheet for export product description as per MoS vide U.O. No. 2(11)/2016-TD dated 29.12.2017. The applicant vide letter dated 17.12.2018 had furnished reply and	The Committee decided to remind MoS for expediting the comments.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			requested to ratify the norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MoS. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to MoS on 24.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet.		
R18	STERLITE POWER TRANSMISSION LIMITED 0310819587 Dated 07.03.2018	01/81/050/00030/AM19/ 03/95/040/00921/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated18.10.2018. The applicant vide letter received on 17.01.2019 had furnished the reply & requested for ratification of ad-hoc norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was noted that the case was under examination as informed by the representative of DPIIT in the meeting. Therefore, the Committee decided to send again the complete representation to DPIIT. However, the applicant's representation has not yet been referred to DPIIT.	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to DPIIT immediately.	Deferred
R19	GOEL STEELS 0510405509 dated 02.02.2018	01/81/050/00255/AM19/ 05/23/040/00429/AM18/	The case was ratified in M. No.6/81-ALC2/2018 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 16.08.2019 has requested to allow 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still	The Committee decided to wait for the report of study group.	Deferred

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			awaited.		
R20	JAYNA STEEL INDIA 0510406390 dated 09.05.2018	01/81/050/00260/AM19/ 05/23/040/00062/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 10.04.2019 has requested for revision of fixed Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R21	JAYNA STEEL INDIA 0510406419 dated 10.05.2018	01/81/050/00259/AM19/ 05/23/040/00072/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of representative of MSME and Consultant (TEC-3) with the condition that the grade/technical specifications of the stainless steel imported and that exported should conform. The applicant vide letter dated 10.04.2019 has requested for revision of ratified Norms. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R22	JAYNA STEEL INDIA 0510406418 dated 10.05.2018	01/81/050/00261/AM19/ 05/23/040/00073/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated	The Committee decided to wait for the report of study group.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			10.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.		
R23	KEI Industries Limited 0510407612 dated 27.08.2018	01/81/050/00702/AM19/ 05/23/040/00226/AM19/	The case was ratified in M. No. 12/81 dated 13.02.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 24.05.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per NC decision, the case was referred to Consultant (TEC-3) on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R24	RR KABEL LIMITED 0310823944 Dated 24.09.2018	01/81/050/00505/AM19/ 03/95/040/00593/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 07.07.2019 has requested for revision of ratified norms. The case was considered in meeting no. 12/81 dt. 18.09.2019 and decided to call the applicant for PH. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision, an email dated 28.11.2019 was sent to the applicant to attend PH on 11.12.2019.	The Committee noted that the applicant was called for personal hearing to explain the case before Norms Committee. However, nobody was appeared for personal hearing on behalf of the applicant. The case was deliberated in the light of comments given by DPIIT vide U. O. No.: P-47011/386/2018-TSW dated 06.12.2019. On the basis of comments of DPIIT, the Committee decided to change the description of export item from "Halogen Free Flame Retardant Cables (Thermosetting Thermo	Approved

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				Plastic)/ (Thermoplastic) upto 1100 V" to "**Low Smoke Zero Halogen Insulated Electric Conductors Not Exceeding 1100 V**". RA concerned may take suitable consequential action accordingly.	
R25	BILCARE LIMITED 3110066383 dated 25.10.2016	01/81/050/00442/AM17/ 31/83/040/00099/AM17/	The case was ratified in M. No. 03/81 dated 14.08.2018 as per written comments of DIPP as approved for AA No. 3110066596 dated 17.02.2017 ratified in M. No. 19/81 dated 05.12.2017. The applicant vide letter dated 31.10.2018 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-1):(1.)Percentage net content of import item no. 1 to 3 in export product. (2.) Percentage net content of import item no. 4 & 5 on solid content basis. As per NC decision, D/L was issued on 14.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R26	P. K. STEEL AND METAL WORKS 0510408754 dated 04.12.2018	01/81/050/00937/AM19/ 05/24/040/00490/AM19/	The case was ratified in M. No. 5/81 dated 12.06.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to	The Committee decided to wait for the report of study group.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			wait for the report of study group. The report of study group is still awaited.		
R27	ASHISH FOILS PVT. LIMITED 0510405415 dated 19.01.2018	01/81/050/00850/AM19/ 05/23/040/00414/AM18/	The case was ratified in M. No. 14/81 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant's representation received on 07.12.2019 with a request for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R28	SHRI PARSHAVNATH IMPEX (INDIA) 0510407088 dated: 05.07.2018	01/81/050/00332/AM19/ 05/24/040/00202/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 19.04.2019 has requested for revision of ratified Norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R29	Padmavati Export 0510406991 dated 28.06.2018	01/81/050/00299/AM19/ 05/24/040/00180/AM19/	The case was ratified in M. No. 8/81 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant's representation received on 26.04.2019 with a request for revision of ratified norms. The case was last considered in M.	The Committee decided to wait for the report of study group.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.		
R30	Padmavati Export 0510406414 dated 10.05.2018	01/81/050/00298/AM19/ 05/24/040/00020/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant's representation received on 26.04.2019 with a request for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R31	VERSATILE CARD TECHNOLOGY PVT LTD. 0410163278 dated 27.06.2017	01/81/050/00290/AM18/ 04/24/040/00062/AM18/	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per comments of MeitY vide U. O. No. 17(43)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 08.07.2019 has requested for revision of ratified norms and stated that the NC allowed wastage at lowest but actual process wastage is higher than the allowed wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MeitY for examination. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to MeitY. Therefore, the Committee directed to forward the applicant's representation to MeitY immediately. The applicant's	The Committee decided to remind MeitY for expediting the comments.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			representation was referred to MeitY on 16.09.2019. However, no comments have been received yet.		
R32	PRIYANKA INDIA PVT. LTD. 0510410078 dated 28.03.2019	01/81/050/01184/AM19/ 05/24/040/00724/AM19/	The case was ratified in M. No. 04/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R33	PRIYANKA INDIA PVT. LTD. 510410088 dated 28.03.2019	01/81/050/01186/AM19/ 05/24/040/00745/AM19/	The case was ratified in M. No. 4/81-ALC2/2019 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 27.08.2019 requested to reconsider their case for allowing 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R34	SANEET STEELS 510406371 dated 09.05.2018 (Part file)	01/81/050/00802/AM19/ 05/24/040/00069/AM19/	The case was ratified in M. No. 14/81-ALC2/2018 dated 13.03.2019 on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant vide letter dated 12.04.2019 has requested to revise the norms with 10% wastage. The case was considered in M. No. 12/81	The Committee decided to wait for the report of study group.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.		
R35	SANEET STEELS 0510407021 dated 29.06.2018	01/81/050/00328/AM19/ 05/24/040/00189/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R36	ARMOR PLAST LIMITED 0710113842 dated 12.09.2018	01/81/050/00655/AM19/ 07/24/040/00156/AM19/	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 has requested for revision of ratified norms. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was issued on 14.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

R37	ARMOR PLAST LTD 0710113649 Dated 27.07.2018	01/81/050/00448/AM19/ 07/24/040/00110/AM19/	The case was ratified in Meeting No. 5/81-ALC2/2019 dated 12.06.2019. The Committee decided to fix the ad-hoc norms on repeat basis as approved for AA No. 0710111799 dated 21.06.2017 in meeting no. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3) **with the condition that grade & diameter of SS to match in import & export item and the word "Tubes" may be added in the description of the export item.** The applicant vide letter dated 15.07.2019 has stated that they have already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R38	ARMOR PLAST LTD 0710112339 dated 01.11.2017	01/81/050/00884/AM19/ 07/24/040/00217/AM18/	The case was ratified in M. No. 4/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 has stated that they have already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they have requested to remove the word "Tubes" from the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019. However, no reply has been received yet. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. However, no reply	The Committee decided to remind the applicant.	Deferred

SHOBHA GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			has been received yet.		
R39	MOKSH EXIM 0510409095 dated 27.12.2018	01/81/050/00938/AM19/ 05/24/040/00542/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 taking cue from SION C-22 as recommended by MSME. The applicant vide letter dated 13.05.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R40	Bharat Wire Ropes Ltd 0310815138 dated 11.08.2017	01/81/050/00312/AM18/ 03/94/040/00404/AM18/	The case was considered by NC in M. No. 17/81 dated 07.11.2017. NC observed that the AA was issued on repeat basis as per RA, Mumbai letter no. 03/94/040/404/AM18/38 dated 11.08.2017. Accordingly, NC decided to close the case. The applicant vide letter dated 03.01.2019 has requested for fixation of ad-hoc norms on repeat basis in term of policy circular no. 14 dated 27.12.2018. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments.	The Committee noted that the case was referred to Consultant (TEC-3) for examination and also observed the comments given by DPIIT vide U. O. No.: P-47011/311/2019-TSW dated 03.12.2019 wherein DPIIT stated that the comments cannot be offered as the AA was issued on repeat basis as per RA, Mumbai letter No. 03/94/040/404/AM18/38 dated 11.08.2017. Therefore, the Committee decided to **close** the matter.	**Closed**
R41	BHARAT WIRE ROPES LTD. 0310819950 dated 20.03.2018	01/81/050/00232/AM19/ 03/94/040/00983/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norm for item at Sr. No. 1 & 2. Enhancement in quantity of Zinc as allowed under SION C 670. This case was	The Committee decided to wait for comments.	Deferred

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. The applicant's reply dated 12.11.2019 was forwarded to Consultant (TEC-3) on 06.12.2019. However, no comments have been received yet.		
R42	BHARAT WIRE ROPES LTD. 0310820591 Dated: 23.04.2018	01/81/050/00234/AM19/ 03/94/040/00039/AM19/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 14.06.2019 has requested for enhancement in quantity of Zinc as allowed under SION C 670. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R43	BHARAT WIRE ROPES LTD. 0310819949 dated 20.03.2018	01/81/050/00233/AM19/ 03/94/040/00982/AM18/	The case was ratified in M. No. 6/81 dated 01.11.2018 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 13.06.2019 has requested for correction in quantity i.e. correction in calculation error in norm for item at Sr. No. 1 & 2. Enhancement in quantity of Zinc as allowed under SION C 670. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish details of calculations as stated by the applicant. As per NC decision, D/L was issued on 14.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R44	POLYCAB WIRES PVT. LTD. 0310816399	01/81/050/00472/AM18/ 03/95/040/00522/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to Consultant	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Tr
Directorate General of Foreign Tr
Ministry of Commerce & Indus
Udyog Bhawan, New Delhi

	dated 17.10.2017		12.12.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to Consultant (TEC-3). Therefore, the Committee directed to forward the applicant's representation to Consultant (TEC-3) immediately. The case has not yet been referred to Consultant (TEC-3).	(TEC-3) immediately.	
R45	POLYCAB WIRES PVT. LTD. 0310818249 dated 05.01.2018	01/81/050/00155/AM19/ 03/95/040/00806/AM18/	The case was ratified in M. No.3/81-ALC2/2018 dated 14.08.2018 (actually held on 20.08.2018, 23.08.2018 and 28.08.2018). The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. However, the case has not yet been referred to Consultant (TEC-3). The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to Consultant (TEC-3). Therefore, the Committee directed to forward the applicant's representation to Consultant (TEC-3) immediately. The case has not yet been referred to Consultant (TEC-3).	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to Consultant (TEC-3) immediately.	Deferred
R46	POLYCAB WIRES PVT. LTD. 0310818064 dated 28.12.2017	01/81/050/00018/AM19/ 03/95/040/00787/AM18/	The case was ratified in M. No.2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) taking cue from AA No. 0310815474 dated 01.09.2017 ratified in M. No.23/81-ALC2/2017 dated 06.03.2018. The applicant vide letter dated 12.12.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. However, the case has not yet been referred to Consultant (TEC-3). The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to Consultant (TEC-3). Therefore, the Committee	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to Consultant (TEC-3) immediately.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			directed to forward the applicant's representation to Consultant (TEC-3) immediately. The case has not yet been referred to Consultant (TEC-3).		
R47	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406463 dated 15.05.2018	01/81/050/00329/AM19/ 05/24/040/00088/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing the quantity of import item with wastage of 7% as per recommendation of Consultant (TEC-3). The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R48	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510406780 dated 07.06.2018	01/81/050/00330/AM19/ 05/24/040/00138/AM19/	The case was ratified in M. No. 8/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.	The Committee decided to wait for the report of study group.	Deferred
R49	SIDDHI TRADERS 0510406537 dated 21.05.2018	01/81/050/00333/AM19/ 05/24/040/00093/AM19/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 allowing quantity of import item with 7% wastage as per recommendation of Consultant (TEC-3). The applicant vide letter dated	The Committee decided to wait for the report of study group.	Deferred

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Dy. Director General of Foreign Trad
Directorate General of Foreign Trad
Ministry of Commerce & Industr
Udyog Bhawan, New Delhi

			12.04.2019 has requested to revise their norms with 10% wastage. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to constitute a group to study the manufacturing processes and ascertain wastages by visiting the factory premises of the applicants manufacturing same/similar products. A decision would be taken based on the report of the study group. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the report of study group. The report of study group is still awaited.		
R50	JINDAL SAW LIMITED 0510400595 dated 02.12.2016	01/81/050/00452/AM17/ 05/23/040/00393/AM17/	The case was ratified in M. No. 6/81-ALC2/2017 dated 13.06.2017 as per DIPP U. O. No.12/45/2017-TSW/89 dated 13.06.2017. The applicant vide letter dated 06.06.2019 had stated that NC had permitted less quantity of Polyethylene (HDPE) against Import Item No.13, 26 & 39 and requested to allow the differential quantity of Polyethylene (HDPE) as calculated and applied in the Advance Authorization. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R51	JINDAL SAW LTD. 0510395490 dated 31.08.2015	01/81/050/00301/AM16/ 05/23/040/00221/AM16/	The case was ratified in M. No. 22/81-ALC2/2015 dated 09.02.2016 as per written comments of DIPP vide U.O. No. 12/11/2016-TSW/88 dated 17.05.2016. The applicant vide letter dated 12.09.2019 had requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet.		
R52	MONTEX GLASS FIBRE IND PVT. LTD. 0310813758 dated 05.06.2017	01/81/050/00216/AM18/ 03/95/040/00190/AM18/	The case was ratified in M. No. 12/81-ALC2/2017 dated 05.09.2017 on repeat basis as approved for AA No. 0310791833 dated 09.12.2014 ratified in NC M. No. 8/81 dated 28.07.2015 as per DIPP comments vide U. O. No. 12/65/2017-TSW/101 dated 18/09/2017. The applicant vide letter dated 01.11.2018 had requested for amendment in norms. The case was considered in M. No. 12/81 dt. 18.09.2019. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 23.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was under examination as informed by the representative of DPIIT in the meeting. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R53	AJAY AGARWAL & SONS 0510406236 dated 26.04.2018	01/81/050/00402/AM19 05/23/040/00040/AM19/	The case was ratified in M. No.8/81-ALC2/2018 dated 19.12.2018 on the recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 12.04.2019 has requested for 10% wastage. The Committee noted in Meeting No. 12/81 dt. 18.09.2019 that the request was received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering the case. As per NC decision, an email was sent to applicant on 29.10.2019 requesting for proof of deposition of composition fee. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was decided to wait for the applicant's reply. However, no reply has been received yet.	The Committee decided to remind the applicant.	Deferred
R54	PILOT INDUSTRIES LTD. 0510402645 dated 19.05.2017	01/81/050/00199/AM18/ 05/24/040/00073/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 by allowing the wastage of 5%. The applicant via email dated 21.11.2018 had requested for	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to DPIIT	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT for examination. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to DPIIT. Therefore, the Committee directed to forward the applicant's representation to DPIIT immediately. The case has not yet been referred to DPIIT.	immediately.	
R55	VINDHYA TELELINKS LTD. 1110025730 dated 19.09.2011	01/81/050/00558/AM18/ 11/24/040/00027/AM12/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018 as per DoT comments vide O. M. No.15-02/207-IP dated 14.05.2018. The applicant vide letter dated 22.10.2018 and 09.11.2018 had request for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DoT for examination. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to DoT. Therefore, the Committee directed to forward the applicant's representation to DoT immediately. The case has not yet been referred to DoT.	The Committee considered the case as per agenda and decided to send the applicant's representation/ application to DoT immediately.	Deferred
R56	ANGLO STEEL PVT. LIMITED 0310796525 dated 09.06.2015	01/81/050/00185/AM16/ 03/94/040/00165/AM16/	The case was approved in Norms Committee-II special meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796525 instead of 0310798525. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). The case was not referred to Consultant (TEC-3) as the main file was not readily available. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. The applicant's representation has been referred to Consultant (TEC-3). However, comments are awaited.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R57	ANGLO STEEL PVT. LIMITED	01/81/050/00184/AM16/	The case was approved in Norms Committee-II Special Meeting held	The Committee decided to	Deferred

Director General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	0310796526 dated 09.06.2015	03/94/040/00173/AM16/	on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796526 instead of 0310798526. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). The case was not referred to Consultant (TEC-3) as the main file was not readily available. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. The applicant's representation has been referred to Consultant (TEC-3). However, comments are awaited.	remind Consultant (TEC-3) for expediting the comments.	
R58	ANGLO STEEL PVT. LIMITED 0310796527 dated 09.06.2015	01/81/050/00186/AM16/ 03/94/040/00182/AM16/	The case was approved in Norms Committee-II Special Meeting held on 11.12.2017. The applicant via email dated 04.05.2019 has requested to correct the AA No. 0310796527 instead of 0310798527. The case was last considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). The case was not referred to Consultant (TEC-3) as the main file was not readily available. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and the Committee directed to trace the main file and take action as decided in M. No. 12/81 dt. 18.09.2019 immediately. The applicant's representation has been referred to Consultant (TEC-3). However, comments are awaited.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R59	NAGREEKA INDCON PRODUCTS (P) LTD. 0310815357 dated 23.08.2017	01/81/050/00336/AM18/ 03/95/040/00343/AM18/	The case was ratified in M. No. 2/81-ALC2/2018 dated 29.05.2018 allowing the quantity of import item 1.05 Kg/Kg content in the export product. The applicant vide letter dated 18.03.2019 had requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and on the request of DPIIT, the Committee decided to	The Committee decided to wait for the comments.	Deferred

SHUBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			send again a copy of application/ representation to DPIIT for examination. The representation was referred to DPIIT on 09.12.2019. However, no comments have been received yet.		
R60	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510409208 dated 07.01.2019	01/81/050/00947/AM19/ 05/23/040/00427/AM19/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 07.07.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to DPIIT for examination. Therefore, the Committee directed to forward the applicant's representation to DPIIT immediately. The representation was referred to DPIIT on 31.10.2019.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	Deferred
R61	CONSOLIDATED COIN COMPANY PVT LTD 0510406615 dated 25.05.2018	01/81/050/00240/AM19/ 05/23/040/00082/AM19/	The case was ratified in M. No.7/81 dated 29.11.2018 as per written comments of Consultant (TEC-3). The applicant vide letter dated 11.03.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. However, the case has not yet been referred to DPIIT for examination. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was not referred to DPIIT for examination. Therefore, the Committee directed to forward the applicant's representation to DPIIT immediately. The representation was referred to DPIIT on 31.10.2019.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	Deferred
R62	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510409513	01/81/050/00980/AM19/ 05/23/040/00462/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments were given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 30.04.2019.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The	Deferred

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	dated 29.01.2019		The applicant vide letter dated 03.09.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 24.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was under examination as informed by the representative of DPIIT in the meeting.	Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	
R63	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510408678 dated 29.01.2019	01/81/050/00551/AM19/ 05/23/040/00362/AM19/	The case was ratified in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per written comments were given by DPIIT vide U.O. No.: P-47011/14/2019-TSW dated 30.04.2019. However, the applicant vide letter dated 03.09.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 24.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was noted that the case was under examination as informed by the representative of DPIIT in the meeting.	The Committee considered the case as per agenda and noted the written comments given by DPIIT vide U.O. No.: P-47014/11/2019-TSW dated 06.12.2019. The Committee observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	Deferred
R64	CONSOLIDATED COIN COMPANY PRIVATE LIMITED 0510404377 dated 27.10.2017	01/81/050/00424/AM18/ 05/23/040/00274/AM18/	The case was ratified in M. No.2/81-ALC2/2018 dated 29.05.2018 (actually held on 18.07.2018) as per DIPP written comments vide F. No. 47011/125/18/TSW dated 09.04.2018. The applicant vide letter dated 17.12.2019 enclosed a copy of earlier letter dated 09.10.2018 requested to revise the ratified norms. The representations dated 09.10.2018 and 17.12.2018 was referred to DPIIT on 05.12.2019.	The Committee considered the case as per agenda and observed that different norms have been recommended by technical authorities for same/similar items in the past. Hence, the Committee decided to get the actual wastage verified by a team consisting DDG (SG), Consultant (VCA) and representative of DPIIT. The team would submit its report in 15 days after making physical verification. The case stands deferred.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

R65	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610005104 dated 23.03.2017	01/81/050/00187/AM18/ 56/24/040/00051/AM17/	The case was ratified in M. No. 9/81-ALC2/2018 dated 02.01.2019 as per written comments of MoS vide U. O. No.: 2(6)/2017-TD dated 13.12.2018. The applicant vide letter dated 25.04.2019 has requested for revision of ratified norms as per the statement of the actual export made under the AA. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to MoS. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to MoS on 25.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet	The Committee decided to remind MoS for expediting the comments.	Deferred
R66	JINDAL QUALITY TUBULAR LIMITED 0510401960 dated 15.03.2017	01/81/050/00036/AM18/ 05/23/040/00594/AM17/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred
R67	JINDAL QUALITY TUBULAR LIMITED 0510403717 dated 18.08.2017	01/81/050/00356/AM18/ 05/23/040/00190/AM18/	The case was ratified in M. No. 6/81-ALC2/2019 dated 26.06.2019 as per written comments dated 13.05.2019 given by Consultant (TEC-3). The applicant vide letter dated 12.09.2019 has requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3). As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to Consultant (TEC-3) on 28.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind Consultant (TEC-3) for expediting the comments.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

R68	SVAM PACKAGING INDUSTRIES PRIVATE LIMITED 0510398071 dated 30.03.2016	01/81/050/00173/AM17/ 05/24/040/00626/AM16/	The case was ratified in M. No. 4/81-ALC2/2018 dated 27.08.2018 as per written comments of DIPP vide F. No. 7/176/2018-TSW dated 27.06.2018. The applicant vide letter dated 10.10.2018 had requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to DPIIT. As per decision of meeting no. 12/81 dt. 18.09.2019, the case was referred to DPIIT on 28.10.2019. The case was last considered in M. No. 15/81 dt. 30.10.2019 and it was decided to wait for the comments. However, no comments have been received yet.	The Committee decided to remind DPIIT for expediting the comments.	Deferred
R69	VEDANTA LIMITED 3510044672 dated 17.02.2015 (Part File)	01/81/171/00019/AM16/ 35/24/039/00003/AM15/	The case was ratified in M. No. 01/81 dated 10.04.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 06.06.2019 had requested for revision of ratified norms. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to refer the case to Consultant (TEC-3) for examination. The case was last considered in meeting no. 15/81 dt. 30.10.2019 it was noted that the case was not referred to Consultant (TEC-3). Therefore, the Committee directed to forward the applicant's representation to Consultant (TEC-3) immediately. The case was referred to Consultant (TEC-3) on 06.12.2019.	The Committee decided to wait for the comments.	Deferred
R70	SAHNEY KIRKWOOD PVT. LIMITED 0310805311 dated08.06.2016	01/81/050/00233/AM17/ 03/95/040/00179/AM17/	The case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. The applicant vide letter dated 09.07.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that the copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. As per decision of meeting no. 11/81 dt 04.09.2019, DPIIT was reminded on 11.10.2019. The case was last considered in Meeting No. 14/81	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. The case stands deferred.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			dated 16.10.2019 and decided to remind DPIIT for expediting the comments. A copy of representation again sent to DPIIT on 09.12.2019.		
R71	SAHNEY KIRKWOOD PVT. LIMITED 0310805314 Dated 08.06.2016	01/81/050/00234/AM17/ 03/95/040/00183/AM17/	The case was rejected in Meeting No. 01/81 dated 05.04.2017 due to non-submission of reply of deficiency letter dated 13.02.2017 followed by reminder dated 08.03.2017. The applicant vide letter dated 02.11.2018 furnished the reply with a request to fix the ad-hoc norms. The Committee considered the case in Meeting No. 9/81 dated 07.08.2019 and noted that a copy of representation was sent to DPIIT on 02.11.2018 for examination of the case. DPIIT's D/L vide U. O. No.: P-47014/13/2019-TSW dated 29.08.2019 received and sent to the applicant via email dt. 04.10.2019. The applicant's reply dated 13.11.2019 was referred to DPIIT on 09.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. The case stands deferred.	Deferred
R72	SAHNEY KIRKWOOD PVT. LIMITED 0310825416 dated 05.12.2018	01/81/050/00552/AM19/ 03/95/040/00913/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 on the recommendation of Consultant (TEC-1). The applicant vide letter dated 14.10.2019 has requested revision of ratified norms & personal hearing. The applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The party vide email dated 25.10.2019 sought for another date of PH. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision, an email dated 28.11.2019 was sent to the applicant to attend PH on 11.12.2019.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. The case stands deferred.	Deferred
R73	SAHNEY KIRKWOOD PVT. LIMITED 0310824725 dated 26.10.2018	01/81/050/00544/AM19/ 03/95/040/00764/AM19/	The case was ratified in M. No. 12/81-ALC2/2019 dated 18.09.2019 on the recommendation of Consultant (TEC-1). The applicant vide letter dated 14.10.2019 has requested revision of ratified norms & personal hearing. The applicant vide email dated 24.10.2019 was called to attend PH on 30.10.2019. The applicant vide email dated 25.10.2019 sought for	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight	Deferred

General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			another date of PH. The case was last considered in meeting no. 15/81 dt. 30.10.2019 and decided to call the applicant on personal hearing to explain the case. As per NC decision, an email dated 28.11.2019 was sent to applicant to attend PH on 11.12.2019.	of the component/product. 2. Documents showing scrap value. The case stands deferred.	
R74	SAHNEY KIRKWOOD PVT. LIMITED 0310825943 Dated 26.12.2018	01/81/050/007 15/AM19/ 03/95/040/009 98/AM19/	The case was ratified in M. No. 11/81-ALC2/2019 dated 04.09.2019 as per written comments given by Consultant (TEC-1). The applicant via email dated 06.11.2019 had requested for minor correction in Model No. 230 need to be corrected to read as "Model No. 203".	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. The Committee decided to allow the amendment in the description of the import item as under: 1. The "Model No. 230" may be read as "**Model No. 203**". **Note: The rest of the decision will remain unchanged as decided in the M. No. 11/81-ALC2/2019 dated 04.09.2019 read with decision in M. No. 14/81-ALC2/2019 dated 16.10.2019 .** RA may take consequential action accordingly.	Approved
R75	SAHNEY KIRKWOOD PVT. LIMITED 0310828245 Dated 09.04.2019	01/81/050/000 15/AM20/ 03/95/040/013 73/AM19/	The case was ratified in M. No. 14/81-ALC2/2019 dated 16.10.2019 as per written comments dated 16.10.2019 given by Consultant (TEC-1). The applicant via email dated 06.11.2019 had requested for revision of norms along with personal hearing.	The Committee considered the case as per agenda and heard the applicant's representative during personal hearing. However, the Committee directed to the representative to furnish following information for further examination of the case: 1. Sheet layout & weight of the component/product. 2. Documents showing scrap value. The case stands deferred.	Deferred
R76	MIDAS CARE PHARMACEUTICALS PVT LTD 0310691963	01/81/050/001 67/AM13/ 03/95/040/000 08/AM13/	The case was rejected in Meeting No. 23/81-ALC2/2012 dated 12.02.2013 due to non-submission of reply of deficiency letter dated 16.08.2012. The case was last considered in	The Committee decided to wait for the comments.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

	Dated 24.04.2012		meeting no. 23/81-ALC2/2012 dated 12.02.2013 and it was decided to withdraw the case as the above case already rejected in M. No. 20/81 dt. 01.01.2013. The applicant vide letter dated 26.08.2019 furnished the reply with a request to fix the ad-hoc norms. The representation was referred to DPIIT on 05.12.2019. However, no comments have been received yet.		
R77	FCI OEN CONNECTORS LIMITED 1010059417 dated 29.02.2016	01/81/050/00073/AM17/ 10/24/040/00108/AM16/	The case was ratified in meeting no.10/81-ALC2/2018 dated 16.01.2019 as per written comments of MeitY vide DIT U. O. No. 17(27)/2016-IPHW dated 31.10.2018. The applicant vide letters dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R78	FCI OEN CONNECTORS LIMITED 1010059344 dated 17.12.2015	01/81/050/00530/AM16/ 10/24/040/00083/AM16/	The case was ratified in meeting No. 5/81 dated 10.10.2018 as per comments given by MeitY vide U. O. No. 17(15)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 11.02.2019 had requested for revision in Norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R79	FCI OEN CONNECTORS LIMITED 1010059345 dated 17.12.2015	01/81/050/00527/AM16/ 10/24/040/00081/AM16/	The case was ratified in Meeting No. 5/81-ALC2/2018 dated 10.10.2018 as per written comments given by MeitY vide U. O. No. 17(18)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 12.12.2018 had request for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R80	FCI OEN	01/81/050/005	The case was ratified in meeting No.	The Committee Noted that	

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Udyog Bhawan, New Delhi

	CONNECTORS LIMITED 1010059352 dated 30.12.2015	28/AM16/ 10/24/040/000 89/AM16/	5/81 dated 10.10.2018 as per written comments given by MeitY vide UO No. 17(19)/2016-IPHW dated 24.09.2018. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms.	NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R81	FCI OEN CONNECTORS LIMITED 1010059409 Dated 16.02.2016	01/81/050/000 10/AM17/ 10/24/040/001 06/AM16/	The case was ratified in meeting No. 15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(21)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R82	FCI OEN CONNECTORS LIMITED 1010059410 dated 16.02.2016	01/81/050/000 11/AM17/ 10/24/040/001 07/AM16/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(22)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R83	FCI OEN CONNECTORS LIMITED 1010059426 dated 04.03.2016	01/81/050/000 72/AM17/ 10/24/040/001 11/AM16/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.:17(29)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019had requested for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

				decided to wait for report.	
R84	FCI OEN CONNECTORS LIMITED 1010059434 dated 21.03.2016	01/81/050/00074/AM17/ 10/24/040/00118/AM16/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.:17(30)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R85	FCI OEN CONNECTORS LIMITED 1010059476 dated 11.05.2016	01/81/050/00097/AM17/ 10/24/040/00007/AM17/	The case was ratified in meeting no.1/81-ALC2/2019 dated 10.04.2019 as per written comments given by MeitY vide U. O. No.: 17(28)/2016-IPHW dated 22.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R86	FCI OEN CONNECTORS LIMITED 1010059568 dated 28.07.2016	01/81/050/00271/AM17/ 10/24/040/00031/AM17/	The case was ratified in meeting no.15/81-ALC2/2018 dated 27.03.2019 as per written comments given by MeitY vide U. O. No.: 17(37)/2016-IPHW dated 13.03.2019. The applicant vide letter dated 27.02.2019, 01.03.2019 & 09.04.2019 had requested for revision of ratified norms.	The Committee Noted that NCII in its Meeting No. 8/81-ALC2/2019 held on 24.07.2019 decided to constitute a study group to visit the manufacturing facilities of the applicant to see the process of manufacture and wastages of materials occurring during the process. The report of the study group is awaited. Hence, the Committee decided to wait for report.	Deferred
R87	METAL CARE ALLOYS PRIVATE LIMITED 0310822956 Dated 09.08.2018	01/81/050/00417/AM19/ 03/95/040/00461/AM19/	The case was rejected in Meeting No.8/81 dated 24.07.2019 on the ground that Zinc recovered from the import items is not being exported. The applicant vide letter dated 14.09.2019 requested for fixation for ad-hoc norms and stated that while producing the finished goods the temperature is raised beyond 950°C. They further stated that only zinc has the boiling point below melting point	The Committee decided to forward the representation to Consultant (TEC-3) for examination of the case.	Deferred

SHUBHI GUPTA
Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			of bronze. Hence, the burning loss is confined to very high quantum of zinc and little quantum of balance metals. Therefore, in the finished product, the percentage of zinc content reduces. There is no recovery of Zinc during the process.		
R88	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS 0910066469 dated 18.07.2018	01/81/050/00349/AM19/ 09/24/040/00169/AM19/	The case was ratified in M. No. 06/81 dated 26.06.2019 as per written comments given by DHI vide email dated 29.05.2019. The applicant vide letter dated 18.09.2019 had requested for revision of ratified norms. The copy of representation was sent to DHI on 05.12.2019 for examination of the case.	The representative of DHI informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	Deferred
R89	RAJHANS METALS PVT. LIMITED 2410042309 dated 05.12.2017	01/81/050/00550/AM18/ 24/24/040/00032/AM18/	The case was ratified by NC in its meeting number 3/81-ALC2/2018 dated 14.08.2018 on repeat with AA No. 2410042282 dated 03.10.2017. The applicant vide letter dated 18.12.2018 requested for revision of ad-hoc norms and stated that the norms for the import items No. 2 is fixed very lower than the actual wastage generated during the manufacturing of the product.	On the basis of comments given by MSME, the Committee decided **not to revise** the ad-hoc norms for **import item at Sl. No. 2** and decision will be remain **unchanged** as ratified in meeting **No. 03/81 dated 14.08.2018.**	Rejected
R90	JINDAL QUALITY TUBULAR LIMITED 0510409539 Dated 31.01.2019	01/81/050/00984/AM19/ 05/23/040/00434/AM19/	The case was ratified by NC in its meeting number 9/81-ALC2/2019 dated 07.08.2019 as per written comments dated 07.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 requested for revision of ad-hoc norms. The case was referred to Consultant (TEC-3) on 04.12.2019 for examination.	The Committee decided to wait for the comments.	Deferred
R91	P. M. ELECTRO AUTO PVT. LTD. 0310826802 Dated 04.02.2019	01/81/050/00992/AM19/ 03/95/040/01147/AM19/	The case was rejected in M. No. 9/81-ALC2/2019 dated 07.08.2019 due to non-submission of reply to MSME deficiency letter dated 29.05.2019. The applicant vide letter dated 05.09.2019 furnished reply and requested to fix the ad-hoc norms.	The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by MSME as under:	Approved

Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

		Export product: 1. Per unit weight of export item at Sl. No. 1 is 33.84 Kgs (after galvanizing) with bare weight 33.77 Kgs. 2. Per unit weight of export item at Sl. No. 2 is 42.22 Kgs (after galvanizing) with bare weight 42.14 Kgs. 3. Per unit weight of export item at Sl. No. 3 is 65.88 Kgs (after galvanizing) with bare weight 65.75 Kgs. **Import Product:** 1. The quantity of import item at Sl. No. 1 & 2 may be allowed as 1.054 Kgs/Kg content in the export product. 2. The quantity of import item at Sl. No. 3 may be allowed as 1.03 Kgs/Kg content in the export product. RA may take consequential action accordingly.			
R92	MAHARASHTRA SEAMLESS LIMITED 0510408807 dated 06.12.2018	01/81/050/00940/AM19/ 05/24/040/00483/AM19/	The case was approved in M. No. 6/81-ALC2/2019 dated 26.06.2019 as per written comments dated 25.6.2019 given by Consultant (TEC-3). The applicant vide letter dated 28.10.2019 requested to revise the ratified norms.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.	Deferred
R93	RATNAMANI METALS AND TUBES LIMITED 0810140611 dated 07.07.2017	01/81/050/00228/AM18/ 08/24/040/00095/AM18/	The case was ratified in Meeting No. 13/81 dated 19.09.2017 as per written comments of DIPP vide U.O. No.12/68/2017-TSW/102 dated 19.09.2017. The applicant via email dated 23.04.2018 stated that Norms approved is much less than the quantity proposed for the import and actual consumption for the manufacturing of their export product viz. 3 LPE coated pipes. Therefore, they had requested to review the approved norms for Epoxy Powder (Import Item No. 4, 12 & 18), Polyethylene (Import Item No. 6 & 20) and Polypropylene (Import Item No. 14). The case was considered in M. No. 3/81-ALC2/2019 dated 15.05.2019 as per Offline Agenda and approved the case as per written comments given by Consultant (TEC-3). The applicant vide letter dated 01.07.2019 requested for revision of ratified norms and stated that the revision of norms was approved against the import items at Sl. No. 6	The Committee decided to forward the representation to Consultant (TEC-3) for examination of the case.	Deferred

SHOBHIT GUPTA
Dy. Director General of Foreign Trade
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			and 14 only while they had requested for the norms revision of import items at Sl. Nos. 4, 12, 18 & 20 also against which norms revision not granted to them.		
R94	SHIVA UTENSILS INDUSTRIES PVT. LTD. 0510407384 dated 31.07.2018	01/81/050/00463/AM19/ 05/24/040/00271/AM19/	The case was ratified by NC in its meeting no.8/81-ALC2/2018 dated 19.12.2018 as per recommendation of Consultant (TEC-3) by allowing 7% wastage. The applicant vide letter dated 21.11.2019 had requested for 10% wastage. The representation of the applicant was received beyond 90 days from the date of uploading NC decision on website. Hence, composition is required to be deposited by the applicant for making representation against NC decision beyond 90 days. The case referred to Consultant (TEC-3) on 10.12.2019.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.	Deferred
R95	TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS 0910066468 dated 18.07.2018	01/81/050/00350/AM19/ 09/24/040/00152/AM19/	The case was ratified in M. No. 6/81 dated 26.06.2019 as per written comments given by DHI vide email dated 27.05.2019. The applicant vide letter dated 18.09.2019 had requested for revision of ratified norms. The copy of representation was sent to DHI on 05.12.2019 for examination.	The representative of DHI informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments	Deferred
R96	WELSPUN CORP LTD 3410044966 Dated 11.03.2019	01/81/050/01167/AM19/ 34/24/040/00373/AM19/	The case was ratified in M. No. 7/81 dated 10.07.2019 as per written comments dated 09.07.2019 given by Consultant (TEC-3). The applicant vide letters dated 01.08.2019 & 27.09.2019 had requested for revision in Norms. The case was referred to Consultant (TEC-3) on 06.12.2019 for examination.	The Committee decided to wait for the comments.	Deferred
R97	ANAND ARC LIMITED 0310822171 dated 06.07.2018	01/81/050/00400/AM19/ 03/94/040/00292/AM19/	The case was ratified in M. No. 13/81-ALC2/2018 dated 27.02.2019 as per recommendation of Consultant (TEC-3). The applicant vide letter dated 25.04.2019 requested for revision of ratified norms as, to allow 10% wastage for import item no.1 and to allow import item numbers 2 and 3 as these were deleted by the NC on the ground that these items are not clear. The case was referred to Consultant (TEC-3) on 06.12.2019 for	The Committee decided to wait for the comments.	Deferred

SHOBHIT GO
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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

			examination.		
R98	GOLDSTONE INFRATECH LIMITED 0910066232 dated 15.05.2018	01/81/050/00433/AM19/ 09/24/040/00647/AM18/	The case was rejected in M. No. 8/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply to Consultant (TEC-1) deficiency letter dated 23.04.2019. The applicant vide letter dated 19.11.2019 furnished reply and requested to ratify the ad-hoc norms.	The Committee decided to forward the representation to Consultant (TEC-1) for examination of the case.	Deferred
R99	GOLDSTONE INFRATECH LIMITED 0910065334 dated 08.08.2017	01/81/050/00506/AM18/ 09/24/040/00209/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply to deficiency letter dated 04.10.2018 followed. The applicant vide letter dated 19.11.2019 furnished reply and requested to ratify the ad-hoc norms.	The Committee noted that the request has been received beyond 90 days from last decision. Hence, the Committee decided to ask the applicant to deposit a composition fee of Rs.5000/- for considering revision of the case.	Deferred
R100	PEARL INSULATIONS PRIVATE LIMITED 0710113457 DATED 20.06.2018	01/81/050/00434/AM19/ 07/24/040/00066/AM19/	The case was ratified in M. No. 2/81-ALC2/2019 dated 01.05.2019 as per written comments given by Consultant (TEC-3). The applicant vide representation dated 13.09.2019 stated that the quantity of import item must be appeared 52.55 MT instead of 50.55 MT.	The Committee decided to forward the representation to Consultant (TEC-3) for examination of the case.	Deferred

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Dy. Director General of Foreign Trade
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

SDF

Export Items:		
	1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
	2	Detail technical note on manufacturing process including the relevant flow sheet.
	3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
	4	Weight of each Export Product.
	5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
Import Items:		
	6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
Components:		
	7	Technical characteristics / part numbers, if any.
	8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
	9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
	10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import.
	11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
	11 (a)	Sheet layout diagram of the material indicating the wastage during blanking.
	12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
	13	Weight of Steel, which requires imported welding material, giving break-up of: i) Steel Plates/Sheets upto 30mm thickness ii) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness iii) Steel Plates/Sheets more than 70 mm thickness. iv) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
	14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
	15	Use of export product.
	16	You are advised to apply for SION.
	17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
	18	--
	19	**Any other information:**
	20	The information called for must be submitted **in duplicate within 15 days** from the date of issue of this letter. The information may be directly sent to Chairman, NC-II, O/o DGFT, Udyog Bhawan, New Delhi-110011, Office Telephone No.: 23061562, Extn.267.

11.12.19

Subject: **atification of norms of advance authorization (Lince NO 1010059340 dated 10.12.2015 issued to M/s Delphi Connection System**

Date: 12/06/19 02:23 PM

From: Saurabh Ranjan <saurabh.ranjan@meity.gov.in>

To: DGFT Norms Committee 2 <nc2.dgft@nic.in>, "Shobhit Gupta Dy. DGFT" <shobhit.gupta@gov.in>

Cc: Asha Nangia <anangia@meity.gov.in>

Delphi 59340.xlsx (13kB)

No: 17(19)/2019-IPHW
Ministry of Electronics & Information Technology
6 CGO Complexes, Lodhi Road, New Delhi-110003
*****

Dated: 06-12-2019

OFFICE MEMORANDUM

Ratification of norms of advance authorization (Lince NO 1010059340 dated 10.12.2015 issued to M/s Delphi Connection System

This has reference to DGFT ID Note No 01/81/50/759/AM-19/DES-2/15 dated 06.06.2019 seeking comments on subject matter.

2. In this regards, it is stated that the matter has been examined in this ministry and the comments of MeitY are as flows :

SL. No 1-7 of import items : On net to net basis with accountability clause. The details are placed at annexure attached.

(Saurabh Ranjan)
Scientist 'C'
Tel : 24301764
E-mail: saurabh.ranjan@meity.gov.in

Shri Shobhit Gupta
FTDO
DGFT

Thanks & Regards,
Saurabh Ranjan
Scientist 'C'
Ministry of Electronics & Information Technology (MeitY)
Electronics Niketan
6, C.G.O Complex, Lodi Road

AA NO: 1010059340

4
11.12.19

#		Exportitem	Export qty	Import items			Per Unit Req	Total Req of import item	Import items		Per unit qty	Total Req
1	Connector	49001301	20632000	2	Uniform Shorting Bar	89180074-10	1	20632000				
2	Connector	49001321	3704000	2	Uniform Shorting Bar	89180074-10	1	3704000				
3	Connector	49001361	1088000	2	Uniform Shorting Bar	89180074-10	1	1088000				
4	Connector	49001371	804000	2	Uniform Shorting Bar	89180074-10	1	804000				
5	Connector	49001381	4912000	2	Uniform Shorting Bar	89180074-10	1	4912000				
6	Connector	49001301tray	657000	2	Uniform Shorting Bar	89180074-10	1	657000				
7	Connector	49001321 tray	810000	2	Uniform Shorting Bar	89180074-10	1	810000				
8	Connector	49001371 tray	378000	2	Uniform Shorting Bar	89180074-10	1	378000				
9	Connector	49001381 tray	990000	2	Uniform Shorting Bar	89180074-10	1	990000				
10	Connector	49001311	544000	2	Uniform Shorting Bar	89180074-10	1	544000				
11	Connector	49001341	336000	2	Uniform Shorting Bar	89180074-10	1	336000				
12	Connector	49001311 tray	369000	2	Uniform Shorting Bar	89180074-10	1	369000				
13	Connector	49002208	504000	2	Uniform Shorting Bar	89180074-10	1	504000				
14	Connector	49002329US	216000	2	Uniform Shorting Bar	89180074-10	1	216000				
15	Connector	49001331	48000	2	Uniform Shorting Bar	89180074-10	1	48000				
16	Connector	49001351	8000	2	Uniform Shorting Bar	89180074-10	1	8000				
			36000000			Total Of Import item 2		**36000000**				
17	Connector	89002666H	80000				0	0				
18	Connector	69003101	56000	1	Contact PINS		1	56000	3	Housing 890001881	1	**56000**
19	Connector	69003105	288000	1	Contact PINS		1	288000	4	Housing 890001885	1	**288000**
20	Connector	69003109	728000	1	Contact PINS		1	728000	5	Housing 890001889	1	**728000**
21	Connector	69003117	576000	1	Contact PINS		1	576000	6	Housing 890001897	1	**576000**
22	Connector	69003137	104000	1	Contact PINS		1	104000	7	Housing 890001907	1	**104000**
			1752000			Total Of Import item 1		**1752000**				

57
11/12/2019.

AA No. 0510409820 dt. 28.02.2019.

Reply dt. 06.11.19

Import 1- 1.01.kg/kg. Content in EP

2 (i) Relevent XLPE compound 1.05 kg./kg. Content in EP

2 (ii) Relevent Semi-conducting XLPE compound 1.05 kg./kg. Content in EP

2 (IIi) HDPE 1.05 kg./kg. Content in EP

2 (iV) LDPE 1.05 kg./kg. Content in EP

3 & 4- 1.05 kg./content in EP

5 - 1.02 sq. mtr. /sq. mtr. Content in EP

6- 1.02 kg./kg. Content in EP. Word "tape"may be deleted

11.12.19

DE & IT

AA No- 05/0410092

60
11/12/19

Reply dt. 05.11.19

On the basis of study group report, proposal is recommended as follows-

EP - Add "Coating thickness -(i) Adhesive 150 micron each for EP 1 & 2 and
(iii)polyethylene 3250 micron for EP 1 & 2750 micron for EP 2
& coating area 5109.029 sq. mtr. For EP 1 & 65267.840 sq.mtr. for EP 2

Import - 1 & 9 - HR Plate coil 1.05 kg./kg. content of relevent grade for EP 1 & 2 respectively
2 - SAW Welding wire 2.607 MT
3 to 6 - Upto 1.5% of fob value of EP 1
7 - Relevent Adhesive - 0.87 MT
8 .Polyethylene - 21.797 MT
10 - SAW Welding wire 22.8 MT
11 to 14 - Upto 1.5% of fob value of EP 2
15 - Relevent Adhesive - 11.12 MT
16 .Polyethylene - 275.7 MT

06.12.19

DGS II

AA No – 3110067552

95
11/12/19

Import items 1. 36.5 MT including 15 % wastage as claimed
2. 14.5 MT including 15 % wastage as claimed
3. 3.6 MT including 15 % wastage as claimed
4. 7.53 MT including 15 % wastage as claimed
5. 26.3 MT including 15 % wastage as claimed
6. 26.3 MT including 15 % wastage as claimed
7. 122.8 MT including 15 % wastage as claimed
8. 66 MT including 15 % wastage as claimed
9. 99 MT including 15 % wastage as claimed
10. 47 MT including 15 % wastage as claimed
11. 32.5 MT including 15 % wastage as claimed

11/12

DGS

AA·No. 0310832132 dated 10.10.2019.

99.
11/12/2019.

EP - Add "3.5 corex 300 sq. mm. Wt. 2323.285 MT "

Import - 1 - 1.01 kg./kg. content

2 to 4 - 1.05 kg./kg. Content in EP

5 & 6 - 1.02 kg./kg. content

7 - 4 % of steel to be galvanised

Grade of steel to match in import & export

09.12.19

DGS A

File No.P-47011/306/2019-TSW

R5 /
30.10.19

R-5
M.No. 1010
dt. 11.12.19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Mehta Tubes Ltd.- AA No.0310813091 dated 05.05.2017.
Reference: - DGFT ID No. 01/81/050/138/AM-18/DES-2/140 dt. 13.09.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Import item shall be of relevant composition/grade as contained in the export item .
2. Quantity of import item may be allowed as 51000 Kg. as 1.02 Kgs./Kg content in the export items.

Norms Committee may take a view.

25/11/2019
(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D. DES-II)
DPIIT U.O.NO. P-47011/306/2019-TSW dated 25.11.2019

File No.P-47011/310/2019-TSW

R-6
30/10/19

R-6
M.No. 18/81
dt. 11.12.19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s VALCO INDUSTRIES LTD -AA No.2210011493 dated 10.06.2011
Reference: - DGFT ID No. 01/81/050/0035/AM18/DES-2/138 Dated: 23.10.2019

With reference to the above, the undersigned is directed to say as under:

1. In this case firm has sought Personal Hearing(PH) from Chairman Norms Committee for condonation of wrong input description on Shipping Bills for which DPIIT is not concerned.

2. However, norms in this case may be fixed as per SION C-2 as under:
   i. Quantity of import item at Sl.No.1 may be allowed as 1.02 Kgs./Kg content in the export item at Sl. No. 1.
   ii. Quantity of import item at Sl.No.2 may be allowed as 208 MT as 1.04Kgs./Kg content in the export item at Sl. No. 2.

25/11/2019

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. P-47011/310/2019-TSW dated 25.11.2019

R13/R14

File No.P-47011/307/2019-TSW

R-13
18/81
dt. 11.12.19

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Eversendai Construction Pvt. Ltd.
Reference:-DGFT ID No. 01/81/050/205/AM18/ DES-2/145 Dated: 23.10.2019
DGFT ID No.01/81/050/204/AM18/ DES-2/134 Dated: 23.10.2019

With reference to the above, the undersigned is directed to say that the instant A.As may be ratified as under:

Case1.: AA No. 0410163235 dated 15.06.2017 → R-13 M.No. 18/81 dt. 11.12.19

1. Net weight of export item may be specified as 1312 MT.
2. Import items at Sl. Nos. 1 to 13 shall be of relevant grade and size as contained in the export item.
3. Quantities of import items at Sl.No. 1 to 13 may be allowed as 1.02 Kgs.Kg. content in the export item.

Case2.: AA No. 0410163236 dated 15.06.2017 → R-14 M.No. 18/81 dt. 11.12.19

1. Net weight of export item may be specified as 2335.244 MT.
2. Import items at Sl. Nos. 1 t& 2 shall be of relevant grade and size as contained in the export item.
3. Quantities of import items at Sl.No. 1 & 2may be allowed as 1.02 Kgs.Kg. content in the export item.

Norms Committee may take a view.

03/12/2019
(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Amit Kumar, A.D, DES-II)
DPIIT U.O.NO. : P-47011/307/2019-TSW dated 03.12.2019